SHRI GURUDAS DAS GUPTA: What about America?

SHRI P. CHIDAMBARAM: I am coming to you.

As far as Mr, Narayanasamy's question is concerned, yes, action is being taken, departmental action is being taken. An Enquiry Officer has been appointed. The officers in charge are bt-ing dealt with in a regular departmental enquiry for the Rajghat incident.

As regards Mr. Gurdas Das Gupta's question, obviously a statement of this nature and clarifications in response to questions is not the appropriate forum to make such a major pronouncement. The fact is that we have come out with such a statement and the voice of this House, I am sure, will send a diplomatic message to whoever has to receive such a diplomatic message.

SHRI GURUDAS DAS GUPTA: Again you are non-commital. You are ambiguous.

SHRI P. CHIDAMBARAM: Madam, niy friend has the luxury of sitting on an Opposition bench...

SHRI GURUDAS DAS GUPTA: You have the responsibility of the Treasury benches. You have to name the power who is against India.

SHRI P. CHIDAMBARAM: I have the responsibility and the restraint of sitting here. And I cannot answer... (*Interruption*) I cannot aswer in the manner that, he wishes me to asnwer, (*Interruptions*)

THE DEPUTY CHAIRMAN": Now the House stands adjourned for lunch and will meet again at 2.45 p.m.

The House then adjourned for lunch at forty-four minutes Past one of the clock.

The House reassemble after lunch at forty-seven minutes past two of the clock,

The Vice-Chairman, Shri Anand Sharma, in the Chair.

SHORT DURATION DISCUSSION Recent Disclosure in the Press Kea-garding the Bofors Deal—Contd.

उपसमाध्यक्ष (श्री श्रानन्द शर्मा) :
श्री बेंकल उत्सिही । इससे पहले श्राप महिना करें, एक बात सभी माननीय सदस्यों के लिये कहना चाहता हूं, यह तय हु श्रा है कि पांच को तक हम इस डिसकशन को खतम कर दें ? तो सभी सदस्यों से यह निवेदन है कि जो समय तय किया गया है हर पार्टी के लिये, जिस तरह कांग्रेस पार्टी के प्रत्येक सदस्य के लिये 15 मिनिट तय हुये हैं, लोकदल के लिये 7 मिनट, ए•डी० एम०के० के लिये 6 मिनिट, वी०जे०पी० के लिये 8 मिनिट श्रीर वाकी दूसरी पार्टीज के लिये

The time is fixed. I a mjust requesting, please try to be brief, before we start this discussion today. I seek your cooperation. (*Interruptions*).

SHRI V. GOPALSAMY (Tamil Nadu): When the discussion was started, in between the Prime Minister's security problem came and there was discussion on that and..-.

THE VICE-CHAIRMAN (SHRI ANAND SHARMA) j No time has been taken out of this discussion.

SHRI V. GOPALSAMY: At least Members from this side should be given more time. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI ANAND SHARMA): Shri Shiv Shanker took the Congress Party's time.

श्री बेकल ''उत्साही (उत्तर प्रदेश):
महोदय, में श्रापका शुक्रगुजार हूं कि आपने
मौका दिया । कल जो मैंने अपने विचारों
को, जिसे लोग प्रोज में कहना चाहते हैं;
मैंने पोइटरी में पेश करने का साहस किया
तो कुछ हमारे दोस्तों को जरा चोट
लगी थी, उसके लिये क्षमा चाहता हूं।
श्रगर आप इजाजत दें तों अपनी बात पूरी
कह दूं।

उपसमाध्यक्ष (श्री ग्रानन्द शर्मा) ह ठीक है।

अपनी श्रादत के मताबिक सच को जानोगे

श्री बेकल उत्साही : फिर वही बोफोर्स का मसला वही चीखो फिरवही हंगामे में डुबी हुई बातें उधार 1 म:मिला उठासा है यहां पर कौन ब र बार जाता है इस हाउस का वक्ते बेशमार । बोफोर्स के सिवा तुम जानते कुछभी नहीं या महज अपते सिवा पहचानते कुछ भी नहीं । तुम भी संसदीय समिति के गठन में साथ जांच के हर हर कदम पर हर चलन में फिर भी तुमको हर कदम हर बात ग्रनजानी जिस को अपनी जिन्दगी समझे वो बेगानी लगी । खाते हो गिरते हो तो शरम<sup>्</sup>ते ठोकरें नहीं अपनी जिद पर तुम अड़े रहते हो घबराते नहीं । त्म कि ये नाद। नियां फैली रहें देश के हर ग्रंग में बैचेनियां फैली रहें। गढ़ते हो तुम फिर सुबह को पढ़ते हो तुम त्म को चढ़ा देता है फिर चढ़ते हो तुमा। याम कर तुम बैठ जाते हो कभी "हिन्दू" की मेज ₹ जमाने में किये दस्तावेज । पतिका कोई भी लिख देती है गेदें को गुलाब तुम्हारे वास्ते वो वनती है जीवन किताव । का फैलाव सारे जिस्म में मरहम से हैं देश में जीभी हैश्रस्थिरतातुम्ह।<sup>ने</sup> दम है हैं हम तो श्राखिर बौखला जाते हों क्यों म कोई हो तो तुम लडखड़ा जाते हो क्यों। तुम्ह कुछ भी बतायेंगे तो मानोगे नहीं

नहीं किसना कीमती होता है तुमको खबर फिर भी इस हाउस को भरमाया है तुमने जानकर । बिन एजेंसी सारी दुनिया में कोई सौदा बिन हवा की छेड़ के बादल कोई बरसा नहीं। चाहते हो तुम कि सच का रास्ता बदनाम हो कारवां टुटे हमारा रहन्मा बक्नाम हो। झूट को सच कहना वर्षों से तुभ्हारा काम है देश में उलझन रहे तेकिन तुम्हे आराम है। ग्राज किर से जांच हो इसके लिये इसरार पहली संसदीय समिति से तम्हें इकार व्यों र दुर।हे पर कोई। शक्षी तो ः निधा क्या करे मुसाफेर ही भटक जाय जो रास्ता क्या करे। हैं तो चिल्लःने ग्नपनी बातें हम सुनाते हो तुम कवितातो चिढ ्थ्रौर विच⊹रों की करूं जाते तो तुमा। कह के तुम कुछ भी गुजर जाक्रो तो वो है इत्तिफाक सच्च≀ई मेरी भाषा को कहते हो मजाका। श्रव तो बोफोर्म में धरा क्या है कह।नी सिवा दलीलं बहते पानी के झुठो स्वा धूल सूरण खुद चमकसा जो श्रंधेरे हैं उन्हें वो रोशनी पहुंचायेगा। होकर देश की सब गुरिषयां मुलझायें श्रान वाली नस्ल के ग्रागे न फिर शरमाये सर्द है जिन का लह विश्वास से गरमाये साजिशों को जाफरो जयचन्द्र को ठुकरायें एकता से फिर फरेहरा देश का फहरायें हम

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# †[شرى بهكل الساهى(اتوبوديش):

مهود مهل آيکا شکر گزار هون که آپ نے موقع دیا - کل جو بات ایے وچاروں کو جسے لوک پروز میں کہتے ھیں میں نے پویٹری میں يههل كونے كا ساحس الها - تو كيه همارے دوستوں کو فرا چوے لکی تهي - اس - خ 🍇 عيما جاهنا هوں - اگر آپ اجازت دیں تو اپنی یات پوری کهه دون -

اپ سبها ادعيكه : تهيك هـ-

شرى ئىيكل دەلتساھى بەر 💛 🏄 🔻

پهدِ وهي يوقورس کا مسئله وهي چهج و **15**2

پھر وسی ھنکامے میں گوپی ھوٹی باتھوں - Jeal -معاملة يه كون أنهانا هے يهاں يو باربار كون كها جاتا ۾ اس هاؤس كا وقت بےشمار -

ایک ، بوفورس کے سوا تم جائتے کچھ يهي نههي

یا محض ایے سوا پہچانے کچھ بھی - ن**بون -** ي

وم بھی سلسویڈے سمتی کے بھی گٹھوں

میں ساتھ تھے اجنبے کے هر قدم پر هر چلن ميں ساتھ ههر بهی تم کو هُر قدم هر بات انجانی

Discussion

جس کو ایڈی زندگی سمجھے۔ وہ پہگانی ً . ل**ک**ی -

تهوکرین عالم هو گرتےهو تو شرماتےنهیں ایدی ضد ہر دم اوے رہنے ہو گھبرائے نہیں۔ چاھتے ہو بد نادانیاں پہیلی رھیں دیمی کے در انگ میں بیچینیاں پهيائي رهين -

رات بھر گھرتے ھو تم پھر صمم کو پرھتے . ھو تم

وايكسهريس" تم كو چرها ديتا هـ انهر چوهتے هو تم –

تهام کر تم بہتھ جاتے هو کيهي ددهادوء، کی بیهو

شرر عرتے هو زمانے مهن کئے ههن ەستاريز --

، پتاریکا کوئی بھی لکھادیتی ہے گیندے کو گلاب

بهس تمهارے واسطے بنتی ہےجیوں کتاب۔ کھاؤ کا پھیاؤ سارے جسم سیس مرهم سے ہے

دیش میں جو بھی اکھوتا تمہارے دام - 2 -

بولتے هيں هم تو آخو بوكها جاتے هو كيول

نشے میں کوئی هو تو تم لوکھوا جاتے هو کيوں -

هم تمهض کچه بهی بتائینگے تو مانوکے نهين

ايدى عادسكمطيق سيهكو جانوكينهين -وقت کندا تیستی هوتا هے تم کو هے خبو پھر بھی اس ھاؤے کو بھرمایا ھے تم نے جان کر ۔

ين ايجلسي ساري دنها مين كوثي سودا نههن

ین ہوا کی چیز کے بادل کوئی بوسا نہیں ـ

چاهاتے هو تم که سپم کا رساته بدنام هو اروان توقع همارا رهلما بدنام هو -چھوٹ کو سے کہا ورشوں سے تمہارا کام ھے ديش مين الجهن رهے ليكن تمهين آرام ھے -

آج پهر سجانج هو اس کيالي اصرار کهون پہلی سفسریڈے سمتی سے تمہمی انکار کیوں ایکتا سے پار پهریرا دیش کا پهیوائیں هم] ۔ هو دوراهے پر کوئی راهی تو دنها کها کرے

Discussion خود مسافر هي يهتك جائي تو راسته کیا کرہے۔

اپنی باتیں هم س**نا**تے هیں دو چانے هو و در دو تم

اور وچاروں کی کروں کویتیا تو چو جاتے هو دم .

کہا کے تم کچھ بھی گزر جاؤ تو وہ مے اتغاق

سیری سچائی مهری بهاها کو کهتے هر - , 5/3-

أب تو بيفروس مين دهوا كها هے كهائي Im S

کچه نهیں جهوتی دلهلیں بہتے ہای - 1gm E

تم ازاؤ دعول سورج خود چمکتا جائے کا المور الدهيور ميس هير الهيس روهتي يهلجائي،

ایک هوکر دیمی کی سب گلابیان سلجهائين هم

آنے والی نسل کے آکے نہ پہر شرمائیں ہم۔ سرد نے جن کا لہو وشواس سے پیر گرمائیں هم

سازشوں کو جعفر و جے چلد کو تهكوادير هم -

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श्री कैलाशपित मिश्र (बिहार): "शायर तो सारे मर गए\*....

उपतमाध्यक्ष (श्री ग्रानस्य शर्मा) : ग्रापको ऐसे अब्दों का इस्तेमाल नहीं करना चाहिए । हमें सदन की मर्यादा को भी देखना है । These words are expunsed.

PROF. C. LAKSHMANNA (Andhra Pradesh): Is it unparliamentary? (Interruptions)-

SHRI V. GOPALASAMY: Then «he whole thing should be expunged.

THE VICE-CHAIRMAN (SHRI AN-AND SHARMA): No. That was a poem and he has not abused anybody.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM (Tamil Nadu): He is a Member of the House. It cannot be expunged unless it is unparliamentary. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI AN-AND SHARMA): Mr. Gopalsamy, you can also recite a poem.

PROF. C. LAKSHMANNA: But this is also part of a poem which he recited.

THE VICE-CHAIRMAN (SHRI AN-AND SHARMA): His name is there on the list.

PROF. C. LAKSHMANNA: You please tell us what is unparliamentary in what he said. (*Interruptions*). By simply saying that it is unparliamentary, it cannot become unparliamentary.

THE VICE-CHAIRMAN (SHRI AN-AND SHARMA): Why are you making an issue of it? I have expunged it and I am not going to withdraw.

SRHI ALADI ARUNA *Mas* V. ARUNACHALAM: You try to accommodate.

THE VICE-CHAIRMAN (SHRI AN-AND SHARMA): I will be the last per-son: sitting on this Chair, to accommodate unparliamentary words. We have to uphold the dignity of the House. I will request the Members to co-operate.

PROF. C. LAKSHMANNA: Is this the type of co-operation you want? What is this? (*Interruptions*)-

THE VICE-CHAIRMAN (SHRI AN-AND SHARMA): Let us set a better example.

PROF. C. LAKSHMANNA: It is all the more important that we set a good example. Now he did not say a word which is unparliamentary... (*Interruptions*)-

श्री पशुपति नाथ सुकुल (उत्तर प्रदेश) : यहां हाउस में भी कोई सदस्य अपने को \*नहीं कहता।

श्री कैलाशपति मिश्र : एक कविता की पंक्ति है, शायर तो सारे मर गए \*

THE VICE-CHAIRMAN (SHRI AN-AND SHARMA): I will request you to maintain order.

SHRI M. S. GURUPADASWAMY (Karnataka): Sir, before you call upon Mr. Jaswant Singh to speak, may I make a submission? You said that time-limit has been fixed and we will have to conclude this debate at 5 p.m. This is what I heard. Am I correct?

THE VICE-CHAIRMAN (SHRI AN-AND SHARMA): That is the decision.

SHRI M. S. GURUPADASWAMY: It is not correct because we have not set any time-limit. There are quite a few Members who have to participate in this debate. Therefore...

THE VICE-CHAIRMAN (SHRI AN-AND SHARMA): Everybody will *get* his chance.

SHRI M. S. GURUPADASWAMY: We can sit longer. There is no time-limit. (Interruptions)

SHRI JAGESH DESAI (Maharashtra): Generally, for a Short-Duration Discussion, the time allotted is two and a half hours. We can go up to 5 p.m. But it is not correct to say that there is no time-limit.

THE VICE-CHAIRMAN (SHRI AN-AND SHARMA): I would like to point out to hon.. Members that four hours were

<sup>\*</sup>Expunged as ordered by the Chair.

initially allotted for this. Out of this, we have taken three hours and twenty eight minutes so far. We still have about two hours. Let us see what ;he position is. But I would request hon. Members to cooperate with me. We have not been able to take up any legislative work. (Interruptions)

SHRI V. GOPALSAMY: Sir, one day was alloted for this debate but because of the important discussion which intervened relating to Prime Minister's security....

THE VICE-CHAIRMAN (SHRI AN-AND SHARMA): Mr. Gopalsamy, let us not waste any more time. Mr. Jaswant Singh please.

SHRI ATAL BIHARI VAJPAYEE (Madhya Pradesh): Sir, what about the Short-Duration Discussion in regard to atrocities on Harijans, standing in my name? (Interruptions)

उपसमाध्यक (श्री ग्रानन्द शर्मा)) : उसके गद ग्राज ही।

श्री ग्रटल बिहारी वाजपेयी : : खेद है शाम के बाद । क्या सेदन के पास हरिजनों के लिए, ग्रादिवासियों के लिए कोई, समय नहीं है ।

उप-स राध्यक्ष (श्रीश्रानः द शर्मा) : यह भी लोग ही लःते हैं, यह चर्चा भी . . . . .

श्री प्राटल बिहारी वाजपेशी : तो फिर कल श्रःनी चाहिए, 12.00 वजे के वाद। विषय बहुत गंभीर है।

उपत्र गाध्यक्ष (श्री आस द शर्मा) : वाजयेयी जी, जैसे आप कह रह हैं, वैसे ही होगा।

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: Tommorrow morning, we can have it soon after the Question Hour.

THE VICE-CHAIRMAN (SHRI AN-AND SHARMA): I will now request hon. Members to listen to Mr. Jaswant Singh.

SHRI JASWANT SINGH (Rajasthan): Mr. Vice-Chairman, Sir, at the outset, I must say one thing. I do not approach

this debate in any self-righteous, pompous and adversarial attitude The political discomfiture of this Government does not automatically delight me. On the contrary the paralysis of decision-making that affects our Government affects me very deeply. It affects all of us. It affects the entire nation. I approach this debate in a mood of great sadness because I would like to continue to believe, despite all evidence to the contrary, that your quest for truth, on the treasury side, is not a partisan concern, that it is not a sole proprietary right; this quest for truth, whether ours or yours\_

Sir, the essence of the many discussions that we have had on Bofors has been, and continues to be, about probity in public life; accountability and the answerability of the executive to this House, to Parliament and to the nation. Our central concern, when we are discussing Bofors, is not whether there ought to be another IPC or there ought not to be another JPC. After all, the JPC is merely a medium, a method, of arriving at the truth. Our central concern is not with the methods of arriving at that truth. Our central concern is about this spreading epidemic of the cholera of corruption. The only detail that needs to be establishes is: who has taken this Rs. 64 crores and why? Here again, if we end up by being on both sides of the question, it is only because you have made accusations that this search for truth is tantamount to destabili ation that it is falsehood. Or, as a very senior Member of the treasury benches put it. it is wasting Parliament's time. Or, as a Cabinet Minister, hon. Mr. Sat'he, put it that is an act of traitors. I am 3.00 P.M. intrigued as to how search for truth can be destabilising and why the Treasury Benches or the Government assume that the truth about Bofors would, as a natural consequence, destabilise the Government. Sir. in an act of outstanding piece of journalism. The Hindu published some documents. Participants from the Treasury Benches went to the extent of saying that those document are 'plants Why should that be the first reaction? Why ought not the concern of the Government exceed our concern? Why ought not the Government always remain one step ahead of public concern?

[Shri Jaswant Singh]

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Here again, Sir, the Parliament is not occupied with the complex mechanisms of the working of a medium artillery weapon system. We are engaged in a pursuit which is soulsearing. It is the pursuit of some questions that concern this girea' assembly, questions which are of profound importance to the future of our Republic.

About what the hon. Minister, Mr. Sathe said, about being traitors, etc. I will come a lit'le later. Right now I would like to say that this is also not a second discussion on the findings of the JPC.

SHRI PAWAN KUMAR BANSAL (Punjab): Just for the sake of a clarification, I would like to know where, did Mr. Sathe say all these things?

SHRI ATAL BIHARI VAJPAYEE: Somewhere.

SHRI PAWAN KUMAR BANSAL: I do not know whether Mr. Sathe has said these things. So, I only wanted to know where...

THE VICE-CHAIRMAN (SHRI AN-AND SHARMA): I will request Mr. Jaswant Singh not to refer to the debare in the other House

SHRI JASWANT SINGH: I am not referring dto the debate in the other House. What a Cabinet Minister has spoken about has been widely repored in the press. I am merely referring to a press report. I will be very very happy if Mr. Sathe came here and said that he did not say these things.

Now, what I was saying is that this is not a second discussion of 'he findings of a Committee, called the Joint Parliamen quickly Committee. Let tary me recapitulate what the established facts are because the established facts will give the boundaries of today's discussion. The established facts are that roughly Rs. 64 crores hive been paid by Bofors AB. Secondly, that this money was paid to three front companies, Sven-ska, Moineau (PitcoMoresco) or whatever it is, and to A&E Services. Thirdly, that this money was paid as commission.

and in the case of A&E Services, suspci-ously, like a bribe. Fourthly, that these-payments were contract-related to the Indian deal, Fifthly, that these payments continued to be made upto March 1987— in contravention of all norms and would, in all probability, 'nave continued to be paid even beyond, had not the Swedish ladio come out with the information on the subject. Sixthly, that therefore, Bofors repeatedly lied and committed breach of faith of the contract. Seventhly, that banks, and in some cases the bank accounts into which these monies have been pad, are known and details of that are available with the Government of India. That there is sufficient direct and evidence to link these circumstantial companies with some Indians. That in the face of all this evidence and proof the Government of India has so far taken the following actions. I am nor going into its detailed examination, but this is the action that the Government of India has taken so far. That it has ordered a further CBI equixy. Secondly, it not asked the Government of Sweden assistance. Thirdly it has not insisted for upon Bofors for full disclosure. Fourthly, it ha: not sought any information from Switzerland so f?.r. Fifthly, it did not ask Her Majesty's Gove -n ment in UK to give details about payments made to A&E Services Limited Which was a London registered orga-Next, it does not want the apnisation. pointment of another Joint Parliamentary Committee.

And, finally, Government has repeated. ly stated that it wishes to punish the guilty, but not a single guily has yet been identified, leave aside punished.

These are all incontrovertible 'facts. These are based on what the Government has repeatedly stated.

In examining our Government's conduct, I come across a stnnge phenomenon which I call the phenomenon of "fortnightly alibis". The first reaction of the Government on April 16, 1987, was that this report is "false, mischievous and baseless". When it was found that it was not false, then it was shifted to tint "no Indians are involved". The hon. Prime Minister and various other dignitaries the Government repeatedly Said: "no Indians are involed". When it was established that Indians are involved, no<sub>w</sub> the new line is that "no politician is involved'.'

SHRI JAGESH DESAI: That is more important.

SHRI JASWANT SINGH: if we go by the track record whatever assertion is made by .the Government —if it said "no Indian was involved" and th&p "no politician was involved"—then perhaps a politician is involved. It started by say-"no payments hrve been made". These are almost exactly the words o'f the hon. Prime Minister that "no payments have been made" and nothing has been paid into the Swiss banks. When it v, is established that actually payments had been made and they were made into the; Swiss Banks, the line that was taken by the Government was, "no commissions have" been paid". When it was estate-. lished that actually "commissions" have been paid and the documents established categorically that these were "commissions" that were paid, the Government now says, "no bribes have been paid".

Sir, the hon. Prime Minister, to start with, here in fnis House and elsewhere said: "I do not need proof, just give me evidence". He said, "for heaven's sake" —there were his words "just show the direction in which to look" When that evidence is shown, almost proof is shown, when more than the direction in which to look is shown. then Government comes up with the statement, "the guilty will be punished". And yet till today, Sir. clearly identified Win Chadha has not even been charged with a single misdemeanour regarding the Bofors deal. about what hon. There are two points Defence Minister said in the other House that require immediate rebuttal He had in his earlir inte-vention said, we are not to denigrate the investigative agencies because we have none other, which is a fai-- point. But the teal denigration of the investigative agencies i<sub>s</sub> by selectively political employment of them. The real denigration of the investigative agencies takes place when for the last two years

Or more they continue to unearth manipulation of funds and other misdeeds by that firm of Ambani and yet no results come out, when as some other colleague of mine in this Parliament said in the context of the Bachchans that really the CBI has to i.sk two simple questions: have you got property in Switzerland? If so, where did you find the money to buy that property from? CBI is just wasting its time in investigating it. In the case of Win Chadha, it is still investigating. Nothing. In the case of Hindujas is it investigating. Result, nothing. It is this politically selective misem-ployment oil the investigative agencies which robs them of their credibility, which is why we come up then and say: merely handing it over to the CBI is a ploy and it is not a search for

The hon. Defence Minister then said: We asked of the Bofors to comment on the revelations made by thel *Hindu* and the Bofors said that they do not comment on press reports. I am surprised, Sir, that a man of the rectitude and intelligence and experience of hon. Defence Minister ought to have made that statement in Parliament, because Bofors in fact, in four specific cases has reacted only to press statements. It reacted first. . .

THE MINISTER OF DEFENCE '(SHRI K. C. PANT): May I explain, Sir? Bofors wrote something to us and I am asked what they have said. I must report what they hive said. That is all I said.

SHRI JASWANT SINGH: I am also reacting to what the hon. Defence Minister said .that Bofors say that they do not react to press statements. This is a canard—I not saying what the Defence am has said is a canard. I am Minister savin<sup>TM</sup> that what Bofors had replied is a canard. Actually, the Defence Minister has honestly admitted what Bofors had replied. But what Bofors said, that they do not react to press statements, is a canard. On four separate occasions they reacted, to start with. The very had first, when suo motu they gave a press statement, on press report that Hindujas were involved, that Hindujas

were not involved. Then they issued a press statement gratuitously, on their own, to say that Bachchan was not involved. Then, gratuitously on their own, they said that the Indian Prime Minister was not involved. Than, when it came to a report of the meeting between Mr. Martin Arbo and the Indian Prime Minis ter almost in a startHngly similarly-word-eld statement, Bofors issued a statement that there was no meeting between Mr Martin Arbo and the . Prime Ministe! in relation to vvinning of the contract. Bofors reacted, had reacted in the past, their history is of reacting to the press, and I am surprised that the Government has accepted all that from Bofors and has not reacted violently.

Sir, the Prime Minister, on 25th June, reacted to these revelations of Bofors as carried by The Hindu, by making three points. He said that they confirm that "no politician was involved." Secondly, that they coroborate—this, to my mind, is ap incredible assertion- "the findings of the Joint Parliamentary Committee have been corroborated." Thirdly, according to the prime Minister, as 'these documents :ire part of the investigations of the Swedish Public Prosecutor, Mr. Ringberg, there is no ieason to dispute them.' as .it has been suddenly discovered that'Mr. Ringberg, as the Chief Public Prosecutor,  $i_s$  an autonomous body. These conclusions of the Prime Minister, to my mind of astounding illogic and numbing triviality, were arrived at even before the CBI investigation had been launched. Even before, the CBI had found out what was to be found, he made this statement on 25th lune. Then, what was the CBI asked to investigate into? The principal public servant of the Republic, the Leader of Parliament and the Leader of the Government, judges the issue even before the CBI has found anything, and makes a pronouncement on 25th June. What, therefore, has the CBT been asked to look into now?

Secondly, the Government has suddenly found merit in the office of the Chief Public Prosecutor of Sweden despite the fact that during the pendency of the Joint Parliamentary Committee, during the pendency of the Chief Public

Prosecutor's own investigations, not on a single occasion did we officially, formally, ask him of what he had found out or offered to him what we were doing. How, suddenly, has Mr. Ringberg now become an issue meriting such praise?

Dixussion

I would like to answer here the ques-, tion about patriotism. I do not want to repeat what Mark Twain said, about patriotism being the last refuge of scoundrels, but I am also not ready to accept florid and jingoistic buffoonery masquerading, as patriotism. Patriotism is not your sole proprietary right and you are no one to give me certificates or give us certificates about our patriotism. You talk about patriotism. In that agreement with Mr. Win Chad'na-with Anatronics-there these specific requirements that Anatronic<sub>s</sub> had to perform. You have questioned our patriotism because we questioned the workings of Bofors. Yet not a sigle 'statement has eome from the Treasury Benches to in-quie about these two provisions of the agreement of 1978 with Anatronics which says, specifically, that Anatronics will be obliged to keep Bofors informed about the Defence organization in order to as-certain what persons currently have influential positions, and to try and judge who will have influence in the near Ifuture. Further, to keep Bofors informed as well as possible, about current procurement plans of India and, in consultation with Bofors, to determine what objects comprise in these plans that might be of interest to Bofors. Anatronics by an agreement is obliged to provide information about defence procurement plans. None of you have commented' on that.

And you wish to comment on our patriotism.

SHRI PA WAN KUMAR BANSAL: A clarification I would like to have from Mr. Jaswant Singh. Is it not a fact that this provision which he is reading ifrom an agreement between A.B. Bofors and Anatronic General Corporation was ex-. ecuted in 1978? And in 1978 it was the lanata Government which ruled at the Centre. Precisely, Sir, it was to eliminate such contracts between the private parties and to eliminate the influence of any

outside person on Government decisions that the Rajiv Government, the Government took a decision to thee agents.

SHRI KAMAL MORARKA (Rajasthan): Sir, 1 should clarify...

THE VICE-CHAIRMAN(SHRI ANAND SHARMA): No.

SHRJ KAMAL MORARKA: He has referred to the Janata Government.

THE VICE-CHAIRMAN (SHRI ANAND SHARMA): He has referred to the Janta Government. You were not a Minister at that time. You cannot clarify on behalf, of the Janata Government.

SHR1 KAMAL MORARKA: This is not correct. I am on a point of order.

THE VICE-CHAIRMAN (SHRI ANAND -SHARMA): Let me hear your point of order.

IRI KAMAL MORARKA: When a icular Member is speaking, under what rule is this Member interrupting? He is not a Minister in the Government.

THE VICE-CHAIRMAN (SHRI ANAND SHARMA): He sought fication, and he 'has yielded, Mr. Jaswant has yielded.

KAMAL MOARKA: The fault with my colleague yielding. That is what Mr. Chairman is saying.

SHRI JASWANT SINGH: Mr. Vice-rcnan, Mr. Bansal for whom I have high regard, is quite right. Historically he is correct. In 1978 the Janata Government was in power. I don't think that ft is a point that needs to be answered by him. That the agreement was signed in 1978 is also correct.

So far as the question of commission agents is concerned, I have with me here the report of the Comptroller and Auditor General of India. It is Report No. 10 of 1988. It was already been laid on the Table of Parliament.

It says here that the CAG has examined the question of what Mr. Bansal has said about abolishing of commission agents *etc*. It says that the sample study of 50 cases in audit has revealed that commissions paid to Indian agents range from 2 to 1.25 per cent This is a report which relates to 1987. This is not my assertion. This is an assertion of the Comptroller and Auditor General of the country.

Just a little- elaboration about morale because considerable emphasis was laid on this aspect that if you talk about Bofors, the morale of the armed forces is lower." I have had the

at privilege of having worn uniform for this country. Also my gallant colleague, Gen. Arora. I don't have to obtaia certificate i or ask him what constitutes the morale of our armed forces. That high morale which enables a member of the armed forces to lay down his life, i<sub>s</sub> not a by-produc' of untruth. Please recognise that. I have no time to elaborate this point. (Tirrfe *bell rings*)

I will conclude now, Sir, by asking the hon. Defence Minister to clarify some points which remain, in *my* mind as nagging questions. I would like to know, Sir, why till date three key witnesses have not been examined:

Why has our former Ambassador to Stockholm in Swedon. Mr. Bhupatrai Oza, not been examined by the Joint Parliamentary Committee or by the Government<sup>1</sup>?

Why was Ringberg not examined, not sought assistance from?

Thirdly, why have we not made any -efforts even now to seek examination of Martin Arbo with the assistance of Swedish Government when he has revealed himself in Stockholm?

Sir, I would like clarification of this riddle of Shri Win Chadha. We were informed, when he was in the United States, that he was a green card holder. Then we were informed that he was untraceable, we could [Shri Jaswant Singh]

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not find where he was staying in the United States of America. Then he had passports, affidavits made. Then we informed that he was not actually a green card holder returns to India, I am told, on a piece of paper masquarading as a passport. What is the current status of the investigation into Shri Win Chadha? I would also like to be informed on the riddle of the Hinduias. The hon. Defence Minister said whatever information' has bean found out on the subject has been found out only by the Government. I do not want to speak on first person singular as it will embarrass me if I have to say this. Still I may say-that in the month of May 1987 follow"-iiig upon a self-financed visit to Stockholm, only for this purpose, I was the first one to report that it is common knowledge in Sweden that Hindujans were involved through a front company called Svenska Inc and that was in May 1987. It, therefore, does not lie in the mouth of the hon. Defence Minister to say that only his Ministry has done whatever it has done. What hav been done by way of an outstanding piece of journalism by the Hindu deserves credit and this credit goes to them. 1 would, therefore, like to know...

SHRI K. C. PANT: But the Hindu seems to suggest otherwise.

SHRI JASWANT SINGH; I have not followed your intervention, but if the hon. Defence Minister says that the Hindu suggests otherwise that the Hindujas were not involved, it is wrong. But I would like to know what is this riddle of the Hindujas? Either the Hindujas are guilty; in which cese say so. Or they are not guilty; in that case why does the Government not stand up and say the Hindujas are not guilty? If they are guilty, why have you not taken pains even of telling them once? Why do you permit them to continue to buy into India through IVECO and others? That very IVECO of the Westland helicopter fame and you continue to allow this

company to buy into India through tnem.

I would then like this riddle .about which I asked yesterday, to be clarified. That is about the non-cancella-tion, rescinding of the contract. I have already asked about it yesterday, I would, therefore, like the Government to clarify.. Is it a fact what I asked yesterday of the hon. Leader of the House—that the Defence Ministry had information? It is a point which was earlier made by Mr. Vajpayee, ! in an earlier intervention.

I would like a specific clarification from the Defence Minister on this aspect of the fire-finding radar. We were informed that one of the reasons to switch from the Sofma, the French gun, to the Swedish Bofors, was this aspect of the development of the firefinding radar. Hience because of that development in February 1986, this change had to be made. It is my information and I really condemn myself for not having come forward with this piece of information earlier. I ought really to have made a great study of this, that in fact, this AN-36 radar has been with the Pakistan Army since well before 1977. So. far as AN-37 is concerned it has been in development since 1977. Seventytwo pieces were ordered and, in fact the defence supply of it concluded towards the end of 1985 How then Sunddenly did this fire-finding radar become the determining factor for switching from sofna to Bofors.

I will conclude with just two sentences. You were most considerate to me. Our central concern is not to discomfit the Government. We will continue to pursue these facts, however condemnatory the Government's attitude might be to such a pursuit, because I am sure the Treasury Benches share with me the sentiments that this country cannot be held to ransom by international fixers or arms peddlers. India is not an object which can be held to ransom merely because a firm of arms pedditers in Sweden decides to hold us to ransom

Please recognise, therefore, evein now that the greater your efforts to colour the truth with political convenience, the more starkly the bones of the question will stand revealed in black and in white, if not today tomorrow. They will do so with you without you even, in fact, despite you.

**Short Duration** 

SHRI MADAN BHATIA (Nominated): The issue of Bofors has been raked up once again and the provocation or the justification that is being made for raking up this issue is the publication of a report in the, Hindu newspaper on 22nd June and on 23rd June in the "Hindu" newspaper on 22nd June and 23rd June, 1988. But I must share my feelings with you, Sir, that each time the Bofors i|ssue is taken up either in Parliament or outside, the sole object is to make insinuations and insidious innuendoes against the hon. Prime Minister. Let me, Sir, be totally frank The object of the Opposition in drumming up this issue over and over again is to politically denigrate the hon. Prime Minister, weaken the Congress Government and the Congress party. That is their sole object. The object is not their concern for truth. I say so, Sir, because there are certain factls which stare us in the face and if these facts are adverted to by the hon. Opposition their entire political design will collapse. The political drums which they have been beating around for one year will come to a silence. I put to myself, what are those stark facts on which there is no controversy Whatsoever on both sides of the House? The stark facts are Bofors entered into three agreements, one in 1978 with! Svenska, the other agreement was entered into in 1979 with Pitco and the third agreement was entered into on the 15th

November, 1985 with AE Services Ltd. These are the agreements which appointed the agents and provided for the payment of the commission. Now, there can be two possibilities. One is that the payments to the tune of Rs. 64 crores have been made in pursuance of these agreements. The other possibility is that the payments have been made not in pursuance of these agreements but in pursuance of the agreements which' terminated these agreements and by way of compensation for the termination of the commission agency agreements at the instance of the Government of India. Now, let us take the first possibility that there were no termination agreements and the payments have been in pursuance of these three agreement)? with these three companies. Let us take the first company and the second company, two agreements of 1978 and 1979. Can it ever be imagined that this hon. Prime Minister in 1978 and 1979 would have been associated with the formation of the compaines? Can it ever be even suggested that this hon. Prime Minister in 1978 and 1979 was aparty to the execution of these agreements? Those, Sir, were the dark years when the entire Gandhi family was fighting with its back to the wall against the might of the Janata Government. Therefore, it would be sheer political madness to suggest the name of the hon. Prime Minister being associated in any manner with the formation of these two companies or with the execution of these two agreements and if these agreements exitend and they were not cancelled then, Bofors were not under contractual obligation to make the payments, under these agreements, to these companies. Let us take the third agreement. It is an established fact that the third agreement was entered into on 15th of November 1985. It is also established on the record that it Was in September or October 1985 that while Mr. Olof Palme broached the subject of purchase of the Bofors guns from Bofors to the hon. Prime Minister, the hon. Prime Minister said, if they want to enter into the arena of competition, they must ensure that there shall be no middle, men. It was in December 1985 that Bofors conveyed to Olof Palme, who in turn, conveyed to the Government of India that it has been ensured that Bofors will have

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no middlemen and no agents. Can it be imagined that on the one hand, the hon. Prime Minister would be insisting that there would be no middlemen if they Want to enter into the arena of competition and on the other hand, he would be a party to the formation of a company an dthe execution of agreement by that company with Bofors for payment of commission? It is nothing but nonsense. I respectfully submit, Sir, these are the stark facts. What is the other possibility? The other possibility in the case put forth by Bofors. Bofors say payments were made not pursuance of these three agreements, but in pursuance of fresh termination agreements, which were entered into by way of negotiations with these three agents, in order to settle the matter amicably; because they had three options. One, when this condition was put by the Government of India, they would say, since we cannot fulfil this condition because of the existence of these agreement;, we are out of the race. The second option was that they would cancel these existing agency agreements unilaterally. If they had done it, they would have still been legally liable to pay the commissions if they had bagged this contract. This is the basic principle of law that if a principal engages an agent to sell certain goods or to purchase certain goods and then over the head of the agent enters into direct negotiations with the parties and concludes a contract, his liability to pay the amount under the agreement the agents does not vanish. He still remains liable. So, it wals impossible for Bofors to cancel these agreements unilaterally. possibility was a settlement The third across the table and that is the case of Boforj-. If you accept the second possibility that these payments have been made in pursuance of the termination of agreements, then your whole case collapses. The entire hullabaloo that you have been creating for the last more than one by year stands destroyed your own confession and that it is by virtue of the second possibility put forth by Bofors that the payments of Rs. 64 crores, have been made and in this context, there is one important fact which stares us in the face. Under

the Commission Agency Agreements of 1978-79 and November 1985, the total amounts of commission which were lia-able to be paid by Bofors were Rs. 168 crores. But the actual amount paid is Rs. 64 crores only. It is obvious that 64 crores of rupees have not been paid under the earlier original agreements. They have been paid by way of settlement. Sir, these are the stark facts. The only weapon which the Opposition has been weilding for more than one year is that the Government is iseeking to suppress the truth. This is the only weapon. Therefore, the basic issue before this hon. House is: Is the Government guilty of seeking to hide the truth or is the Opposition guilty of spreading and perpetuating the monstrous falsehood in the country? That is the basic issue. In order to find an answer to this issue, we have to start from the beginning.

On the 16.th April, Sir, the radio broadcast say];, "Bribery has been paid to high politicians and key defence officials in the Bofors deal". There was no allegation of payment of commission or engagement of any agents. Bribery is not the same thing as agency commission. But this was a startling allegation which was made by the Swedish radio. How does the Government act? The Government immediately gets in touch with the Swedish radio and asks, "Please give us the facts on the balsis Of which you have made this broadcast". The Swedish radio says, "We do not have any information. This information has been fed to us by our representative in India." This is very important. I will deal with this point separately. The Government of India tracks down the representative of the Swedish radio in India in Delhi and asks him, "Please give us the source of the information and the material on the basis of which you transmitted this information to the Swedish radio." And he says "I shall not. I shall not di|sclose any" information. I shall not disclose any material."

Then what should the government do? It was perfectly ligitimate for the Government to come before this hon. House and say, "This is the position and on that basis we cannot but treat this allegation with contempt." But it goejs to the credit of

the hon. Prime Minister that, although the allegation was one of bribery and no material was forthcoming from those who had made this accusation, he, in his straight-forward and forthright manner, reposes full confidence in the Opposition and tells the Opposition not to talk of bribery. He Bays, "These are the efforts which I made to eliminate middlemen or agent<sub>s</sub> and payment of commission." This is for the first time in the history of independent India that one Prime Minister has stood up to say that so far as defence deab are concerned, India shall not tolerate the payment of any commission or the engagement of any agent. And he has been made the victim of the confidence which he placed in his forthright and straight-forward manner in the Opposition by sharing this information with the Opposition. It was totally unnecessary for the Government of India, in the context of the allegation of bribery, to divulge this information. Then what happen? The Government of India does not rest at that. The Government of India gets in touch with the Swedish Government. And on the 29th April, the hon. Defence Minister makes a statement in Parliament and he says, "We have got in touch with the Swedish Government and the Swedish Government has appointed its own National Audit Bureau to hold an investigation, make an auditing review and give the report." Who got the National Audit Bureau appointed through the Swedish Government? tl was the Government of India led by the hon. Prime Minister. Then what happens? The National Audit Bureau gives the report on 4th June 1986 and it says:

"Considerable amounts have been paid to previous agents in India. Agreement existed between Bofors and . .. concerning the settlement of commission subsequently to the deal."

Not n word about bribery. Now, it was possible for the Government again to drop the whole issue because so far as this allegation of bribery was concerned there was a positive finding given by the National Audit Bureau that there was no bribery whatsoever. But the honourable Prime Minister feels concerned because

he had made the efforts to eliminate middlemen, he made the efforts to eliminate the payment of any amount to any agent whatsoever. Since the National Audit Bureau talks of payment to agents, then it is the honourable Prime Minister who decides that there should be a Joint Parliamentary Committee. Whose decision was this? It was the decision of the honourable Prime Minister. When this decision i; taken and announced in Parliament what is attitude of the Opposition? The the backs out. Why does it Opposition back out? Because they were not interested in knowing the truth. They knew the truth, as it was, could be of on political value or use to them and the only political weapon if they wanted to go on weilding it was the weapon that the Government was seeking to hide the truth and for that it was necessary for them to boycott the Joint Parliamentary Committee. It was a politically motivated move against thsir own conscience, against their own earlier stand, that they boycotted this Committee. Then this Committee goes into action. Even when this Committee is holding an inquiry holding its proceedings, the Government of India does not sit quiet. The Government of India at its own administrative level continues to press the Swedish, Government on its own to ferret out the information and in this regard I want to draw the attention of the honourable House to what the Defence Secretary had deposed before the Committee. He says: "Our Ambassador in Sweden and we in Delhi tried all conceivable methods of getting this information. We wrote letters: Our Ambassador in we r,ent telexes. Sweden called to the Government of Sweden. We wrote letters to the Government of Sweden as well as to Bofors. Whatever could conceivably be done to collect the was done. We information into confidence immediately. Parliament The correspondence which took place was before Parliament the objective placed being that the entire picture should be transparent and should be placed in as lucid and vivid a fashion before them as posible. I want to say by way of general remarks that our letters were couched in stern language and sometimes we even made them

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threatening for the simple reason that we were wanting to put a lot of pressure on the suppliers."

This is the position. And the Joint Parliamentary Committee goes into all as- ! pects. What were the general, broad, aspects? (1) the quality of the gun; (2) the price of the gun; (3) the payment which had been made—to whom the payments had been made, why those payments had been made and to what extent those payments had been made. As regards the quality of the gun I would submit that the entire military authorities who were concerned with the selection of this gun were examined and they deposed about the quality of the gun. They stood by their recommendation. The members of the Price Negotiating Committee stood by their recommendation about the quality of the gun. The Minister of State for Defence stood by his recommendation for the quality of the gun. The only person who resiled, because he was a party to this entire transaction—he signed the whole transaction—was the Minister of Finance. The only person who resiled from his stand on the quality of the gun was the former Finanee Minister.

SHRI VIRENDRA VERMA (Uttar Pradesh); Not the Defence Minister?

SHRT MADAN BHATIA; On what specious plea? On the specious plea that he was not concerned with the technical quality of the gun. It is an amazing thing. The honourable Defence Minister has already given replies about the joint responsibility in the Lok Sabha and I will not So into that. But here he was personally concerned. He was personally concerned because he was personally a party to the whole transaction and he had his representative in the Negotiating Committee, the Secretary. He made a statement before the Committee that the Finance Minister had absolutely no reservations about the quality of the gun. He had said that he had approved the quality of the gun the Minister of Finance approved the quality of the gun .I need not go

further because many honourable Members on the Opposition who are attacking us have approved the quality of the gun. As regards the price, its finding has not been challenged, that the price of this gun was lower than this price at which this, gun was sold by Bofors even the Swedish army. Now, Sir. with regard to the payments, I respectfully submit... (Time Bell rings) ...

THE VICE-CHAIRMAN (SHRI SHRI ANAND SHARMA); Only, three minutes

SHRI MADAN BHATIA: I am submitting only two more points. First, the Committee gives its finding not merely after examining the recommendations of Bofors. Committee gives its findings on the basis of the report of the Public prosecutor and the Committee gives its findings on the basis of the report of the Public Accountants who had been appointed to  $g_0$  into the entire accounts of Bofors. Who are the Public Accountants? They were linked with the chain of international accountants, a completely independent body. They went through the entire accounts and they vindicated the stand of Bofors that these payments had been made by way of termination charges. The three names are given. But the Committee does not stop at that. The Committee engages investigating agencies. The investigating agencies appointed by the Committee find that these are post-box companies. Who discoverer it? It was the discovery of the Committee that these were post-box companies and that the real owners of these companies were different. But, beyond that, the investigating agencies, despite the hely of the Interpol, could not proceed. Therefore, J respectfully submit that this allegation, the only allegation, which is being levelled by the Opposition in order to make insinuations and insidious innuendose against the honourable Prime Minister that the Government is trying to hide the truth is nothing but an utter falsehood. It is

the Opposition which is guilty of this monstrous falsehood.

Short Duration

Sir. as T said earlier, the provocation is the publication of the documents in "The Hindu". I will take only two or three minutes because this is impor tant. What are these documents? it is 22nd Jane. Bouquets have been given to "The Hindu" and bouquets have been given to this correspondent for having ferreted out this information. I will show that these very reports published on the 22nd June and 23rd June' stand demolished by the report of this very correspondent and the documents or the papers which this correspondent published on the 22nd April. Just see, Sir: On the 22nd June, on the basis of these papers, he says.

"That" the story of termination negotiations and winding up costs was again trotted out by Bofors is proved by these documents."

This is what he says. And. Sir, what is the document which he published on the 22nd April?... I am sorry, it should be 27th April; I am sorry. What is the document which he publishes on the 27th April? He publishes this report;

"A key document which the Joint Parlimentary Committee says it had failed to get from Bofors on account of the plea of commercial secrecy has been made available to "The Hindu" by privileged sources. v

The document published here in fact reveals the nature of the secret agreement concluded between Bofors and Moineao of December 27 1985, for the payment to the latter of a cancellation fee."

And what is the document it publishes? I read only two paragraphs:

"Moineao is a strategic consultant company. Bofors decided to cancel the earlier agreement between the parties. As they had no legal means to cancel the agreement, the parties after a lengthy discussion and in order to avoid legal proceedings, had made the following settlement concerning the differences of opinion:

(1) "...has accepted the cancellation of the contract of December 31, 1985. Bofors has agreed to pay the cancellation fee of 50 million Kroner to be paid in instalments during 1986."

Now, here is a document which is published on 27th April by this very correspondent to say that the earlier agreement was cancelled, a fresh agreement was entered into, termination fee has been paid, and on 22nd June this very correspondent has the temerity to make the statement that the whole story of termination fee or cancellation of the earlier agreement is a concoction. Can you believe correspondent? Can you hand over bouquets to this newspaper? What else does it say? Then it says:

"Mr. Win Chaddha served as a conduit for the largest category of Bofors payments."

This statement, I respectfully submit, Sir, is not only false. This is malicious and utterly mala fide. Take the papers which he has published on their face value. They will only establish one thing that so far as Svenska is concerned it was a conduit pipe for Win Chaddha. But what is the story he has put forth? He has put forth the story that Win Chaddha is a conduit pipe for some other persons. From where does he get this? From the bus Stop? From the figment of his imagination? Or from his malice against this Government and against the hon. Prime Minister.

Then, the third thing on the basis of which he says that these papers are genuine is that the payments continued to be made up to March 1987.

I will draw the attention of this honourable House to the report of the Public Accountant, which was placed before the JPC. said:

"We have been retained by A. B. Bofors to examine their accounting records for 1986 and January 1 t<sub>0</sub> August 31, 1987, as well as consultancy agreements ... in connection with FH

[Shri Madan Bhatia] 77 contract dated March 24, 1986. In our opinion, the results of our examination, examination of accounts and the books of accounts of the Company up to August 1987, support the statement by Bofors, namely, that no payments had been made after December, 1986."

Whom will I believe? Shall I believe this malicious correspondent? Or shall I believe the certificate of the Public Accountants? I respectfully submit, Sir, that this has nothing to do with a paper which deserves to be thrown into the wastepaper basket. *[Time Bell rings]* 

One more point. In this very document this is something very important — I will add, Sir, He says in the 22nd June paper at Page 4:

"An array of payment documents establishes that there could not have possibly been these payments to Svenska A.E. Services or Pitco-Moreseo-Moineao if Bofors had not won the howitzer contract with India."

It means that if there had been no contract, no payment was to be made. This document which he publishes and which he says is a genuine document, says that the payment will have to be made 'contract or no contract'. This is the credibility of this paper on the basis of which this debate has been raked up.

I want only two minutes more. The date on which the Swedish Radio made this broadcast is very disturbing. The broadcast is made on 16th of April and it is made on the basis of a report received from the representative in Delhi who arrived in Delhi on 14th of April. Within 23 hours, a foreign correspondent gets this information and passes it on to the Swedish Radio and it is broadcast. It boggles my imagination. When they are asked which is the material, they don't have the material. They don't produce any documentary material either before the Public Prosecutor or before the Public Accountants or before the Joint Parliamentary Committee. Obviously, there was some oral information which was given to this representative Who were the persons who were interested in giving this oral information and arranging his visit to Delhi?

sequence of events preceding his arrival and this broadcast and succeeding this broadcast will give some indication of what transpired really. I will not go into details. On 9th of April, when I discussed submarine matter I went into the details of the press release which was released by the former Defence Minister to show how each and over sentence of that was false and utterly mala fide. intended to create a pre-emptive political defence for himself. On 11th of April, he resigns, O<sup>n</sup> 13th of April, there is an editorial in the Indian Express demanding the removal of the hon. Prime Minister. On 14th of April On 16th of April, this canard is he arrives. spread by the radio. After loth of April, the highest constitution institution is involved on the basis of this scandal to secure the dismissal of the hon. Prime Minister. Obviously, there was a grand design involving some of those persons who were interested to reap their vengeance to settle their scores with the Prime Minister and to spread this hon canard. Who could those persons be? I would the imagination of the hon. leave it to House. I would like to add that they were not acting alone because the Swedish Radio was involved and a foreign correspondent was involved. There were some persons who were in touch with this. There were the friends abroad of some persons. In this regard. I will close by reading on report. But there were persons who were friends abroad. Now, this is a report of an article by Mr. Kreisberg. It says:

"Mr. Kreisberg said that Mr. Rajiv Gandhi had also promoted "more traditional politicians in his general age bracket, such as V. P. Singh, a shrewd Congress party member of Parliament in his mid-forties. Mr. Singh, Mr. Rajiv's Finance Minister, several Cabinet positions in Mrs. Gandhi's post-1980 Cabinets and organised the Congress victory at the recent elections in Uttar Pradesh, which has 119 million people and 84 parliamentary seats. He has grass-root links which Rajiv Gandhi still lacks, despite the Prime Minister's demonstrated appeal to the Tndian voters, and yet is fully committed to honest, efficient and modern government. Mr. V. P. Singh is a man to watch for the future."

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Who is this man whose links with the CIA are Sir, in the end, I quite well known? respectfully submit that this 4.00 P.M. is a matter on which the Opposition and particularly those persons in whom the hon. Prime Minister reposed his .total confidence. whom he elevated to the highest political positions on international scene, whom be got rehabilitated when they were down and out in their political career, for them, it is time to have an introspection and decide whether it is proper to mislead the people of this country with canards such as these.

Thank you, Sir.

श्री वीरे द वर्मा: माननीय उपसमा-ध्यक्ष महोदय, यह इस देश का दुर्भाग्य है कि भ्रष्टाचार इस देश में बढ़ा है और बहुता चला जा रहा है। मैं जीवन भर भ्रष्टाचार के खिलाफ रहा हं ग्रीर रहेगा और इसी क रण मैं अपना नैतिक कर्त्तव्य, दायित्व और धर्म मानता हं कि बोफोर्स सौदो के मामले में अपने विचार रदन के सामने रखं । पक्ष के माननीय सदस्यों ने विपक्ष के ऊगर और विपक्ष के माननीय ्रदस्यों के ऊपर जिस प्रकार का कटाक्ष किया है ज्याइंट पालियामेंटरी कमेटी के गठन में विपक्ष के हिस्सा न लेने पर जिस प्रकार का कटाक्ष किया है यह भी मेरा फर्ज है कि उस के संबंध में कुछ कहां। 16 अप्रैल, 1987 को स्वीडन जो हमारे देश का मित्र राष्ट्र है के राष्ट्रीय रेडियों ने हिन्दुस्तान के साथ वोफोर्स के सौदे पर भ्रष्टाचार का भारोप लगाया । हम जैसे लोगों को भी उसी समय अखबार में पढ़ने को और देखने को मिला सभी माननीय तदस्यों को जानकारी होगी कि विन चडढा का भी नाम उस समय द्याया । मुझे मालुम नहीं रक्षा मन्त्री जी अपने उत्तर मे बताने को कपा करेंगे कि उस समय विन चडढा को क्यों देश से जाने दिया गया । बाद मे तो विन चंडढा की बड़ी भारी तलाश रही लापता भी कहा गया लेकिन उस समय क्यों जाने दिया गया विन चडढा को ? इस पर माननीय रक्षा मन्त्री जी अपने विचार ब्यक्त करेंगे जिस समा स्वीडन के राष्ट्रीय रेडियो की तरफ से यह बयान निकला

उस समय भारत सरकार की ग्रोर से सम्भवतः प्रधान मन्त्री जी की छोर से भी यह कहा गया कि यह झठ है निर धार है शर।रतपूर्ण है। उसी स्वीडन रेडियो के बाधार पर हम लोगों ने मांग की थी कि इस की जांच के लिए एक संसदीय समिति वैठायी जाए लेकिन माननीय उपसभाध्यक्ष महोदय, आपकी समरण होगा कि सरकार ने उसकी अमान्य कर दिया थः । परन्त भारत सरकार ने नैशनल इ डिट ब्यरो स्वीडन को यह कहा कि इसकी जांच की जाए । इसने अपनी रिपोर्ट दी और रिपोर्ट में यह स्पष्ट कहा कि इसमें रुपया भी काफी दिया गया है ग्रीर एग्रीमेंट में कमीशन दिया जाना भी तब है। जब वह नेशनल आहितटब्युरों ने रिपोर्ट दी तब भारत तरकार ने संसद की नैशनल समिति बैठाने पर विचार किया इसी सदन में यहां से बोलते हए मैने यह कहा था कि ठीक है हम लोगों ने मांग की थी लेकिन ऐसी समिति बनायी जाए जिस पर जनता का विश्वास हो जिसके विष्पक्षता को जनता स्वीकार करे और मान्यवर, मैंने यह भी कहा था कि उस कमेटी का चेयरमैन या तो सप्रीम कोर्ट का जज हो या ऐसी संत्रविन समिति बनायी जाये कि जो आपस में मिलकर अपना चेयरमैन छांटे मान्यवर, में उस समिति के निर्णयों के सिलक्षिले में कुछ नहीं कहना चाहता हूं। लेकिन यह अवस्य श्रापके माध्यम से बता देना चाहता है कि उस समिति में प्रायः सभी सदस्य कांग्रेस-मैन थे या कांग्रेस के एलाइड ये ग्रोर चेयरमन भो, तब भी मिस्टिर थे ग्रोर ग्राज भी फिर मिनिस्टर है, उनसे यह एक्सपेक्ट करना, यह अपेक्षा करना कि वे अपनी रिपोर्ट गवर्नमेंट के खिल फ देगें यह एक ज्यादती होगी, उन लोगों के साथ भी ग्रीर उनसे ऐसी तवक्को करना भी मान्यवर, कमेटी बनी । माननीय रक्षा मंत्री जी अगर अपने उत्तर में यह बताने की क्रपा कर सकें तो अच्छा होगा कि उस कमेटी ने तत्क। लीन फाइनेंस मिनिस्टर या डिफेस मिनिस्टर श्री बी. पी. सिंह जी, जिनकी अनेकों यहां पर चर्चाएं माननीय सदस्यों ने की है, उनको इविडेंस में क्यों नहीं बलाया गया। इक्ण सिंह जी जो तत्कालीन डिफेंस स्टेट मिननिस्टर थे उनको इविडेंस; उस कमेटी

by Minister

## [श्री वीरेन्द्र वर्मा]

Statement

ने क्यों नहीं बुलाया । 18 जुलाई, 1987 को तत्कालीन डिफेंस स्टेट मिनिस्डर ने रक्षा मंत्रालय से इस्तीफा दिया । उनकी अस्मा की बावाज यो। देश में जात्मा की बावाज पर बहुन बड़ी पोलिटिकल क्रांति इस देश में हई। इस देश के राज्य रक्षा मंत्री ने धाल्मा की जावाज पर इस्तीफा दिया रक्षा मंत्रालय से, उन्होंने स्वयं कहा कि मझे क्यों नहीं ब्लाया गया। वे भी गवाही देना चाहते थे। बीठ पीठ सिंह जी ने कह कि वे भी बयान देना चाहते थे। क्योंकि नहीं इनके बयान लिये गये, तत्कालीन डिफेंस मिनिस्टर से, जिनकी कई दफा चर्चा हुई है। इसके लिए भी बताये और माननीय डिफेंस मिनिस्टर महोदय इस रर भी प्रकाश डालें कि क्या सौदों के मामले में डिफेस मिनिस्टर पिक्चर में आते है या कि फाइनेंस मिनिस्टर पिक्चर में आते है और अगर डिफेंस मिनिस्टर पिक्चर में श्राते हैं तो स्टेट डिफेंस मिनिस्टर आपके अरुण सिंह जी थे तो डिफोंस मिनिस्टर कौन था उनके भी हस्त/क्षर होते है कि नहीं, इसे भी बताने की ऋषा करगे। मान्यवर, यहां पर ग्ररण सिंह जी बोले थे तो जन्होंने स्पष्ट कह था कि:

This is a breach of faith and they should be asked to remit back the money.

रुपया वापस करें और विश्वास के साथ घोखाधड़ी हुई है । यह उन्होंने था और उसी क्रात्मा की क्रावाज पर श्ररण सिंह जो ने इस माननीय सदन की सदस्यता से भी त्यागपन दिया । पूछना चाहिए था, क्यों नहीं पूछ। गया श्रीर डिफेंस मिनिस्टर महोदय यहां पर बैठे हैं, डिफेंस सेकेट्री नेक्या कहा था तत्कालीन डिफस सेकेटी ने कि:

M/s. Bofors have not only gone against our explicit wishes, but also have violated the solemn assurances given to us by your company.

मान्यवर, डिफेंस सेकेटी ने इस प्रकार से स्पष्ट कहा था कि तय हुआ था कि कोई कमीशन और एजेंट नहीं होगा । उसके

बोफोर्स कम्पनी खिलाफ ने किया सभी मानते हैं कि 64 करोड़ रुपया दिया गया मामली रकम नहीं है। मेरे जैसा आदमी जो गांव के गरीब किसानों और मजदरों में काम करता है उसे 64 करोड़ रूपया इतना नजर पहला है । 64 करोड रुपया कित काम के लिये दिया? क्या विन चड्ढा इंजीतियर है, विन चड्डा टैबनीशियन हैं या टैबनोलोजिस्ट हैं किस काम का 64 करोड़ दिया? हिन्द्स्तान खरीद रहा है और स्वीडन बेच रहा है। तीन कपनियों में 64 करोड़ रुपया, ग्रलग-ग्रलग कपनियों ने ग्रलग-से स्विटजरलैंड के वैंकों में नामा जमा किया जाना, क्या तक है और किस काम के लिए है ? एक नए पैसे का भी कमीणन नहीं दिया जाना चाहिए । एक नया पैसा तक भी हिन्द्स्तान के काम में **ग्राना चाहिये ।** 64 करोट रुपये कम हमारे इन तोपों की कीमत में से किए जाने चाहिए थे। इसे एक व्यक्ति ले जाए तो मैं इसका घोर विरोधी हुं और इसी कारण मान्यवर, मैंने यह बात आपके सामने कही है। मान्यवर, अभी 22-23 जन को राष्ट्रीय पत्न "हिन्द" में जो उन्होंने एकाउन्ट नम्बर दिए हैं, धन दिया है, रजिस्ट्रेशन सब कुछ बताया है ग्रीर तारीखें ग्रादि सब कुछ दी हैं उस मामले में क्या प्रधान मंत्री जी और क्या इस हाउस का कोई भी बोलने वाला माननीय सदस्य ग्रीर क्या कोई भी मंत्री, कल नेता सदन दोल रहे थे, हर कोई यह कहता है कि यह तब गलत है, यह सब झुठ है तो फिर इस पर सी० बी० ग्राई० की रिपोर्ट किसलिए करा रहे हैं ? जब यह सब झूठ है और गलत है तो फिर सी० बी० ग्राई० की जांच किसलिए करा रहे हैं ? क्या प्रधान मंत्री जी जब यह कहेंगे कि यह बिल्कुल गलत है, बिल्कुल झूठ है तो फिर सी० वी० म्राई० क्या उसके खिलाफ रिपोर्ट देगी ? ऐसी बात को कहना मैं निहायत गलत म नता है। जब जांच ग्राप करा रहे हैं तो फिर यह कहना कि गलत है तो फिर जांच बन्द करा देनी चाहिए। क्यों जांच पर श्राप खर्च कर रहे है?

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मान्यवर, माननीय मित्रवर सरदार दरवारा सिंह जी बैठे हैं, इस मामले में जे. पी. सी. की रिपोर्ट के पेज 191

"There is no evidence to show that any part of the winding up cost was paid to any Indian, either resident in India or abroad."

न बाहर वाले को और न यहां वाले को वाइंडम अप चाजें कोई नहीं दिए गए। यह आपकी रिपोर्ट के पेज 191 पर हैं। मान्यवर, आप तो यह वता रहे हैं कि कोई नहीं दिए गए और मान्यवर, आपकी ही रिपोर्ट के पेज 125 पर है:

"Bofors had said that all payments had been made by way of winding up charges in 1986."

रिगोर्ट यह कहती है कि कोई नहीं दिया गया और रिपोर्ट में ही पेज 125 पर ग्राप यह बताते हैं कि सब 1986 तक दे दिया गया ग्रांर मान्यदर फिर वाइंडिंग अप चार्जैं के सम्बन्ध में मैं माननीय रक्षा मंत्री जी से पूछना चाहुंगा कि सन् 1980 से तत्कालीन प्रधान मंत्री श्रीमती इदिरा गांधी जी ते कमीशन और एजे दत को बन्द कर दिया है । एजेंट कोई नहीं होगा और कमीशन भी कोई नहीं दिया जाएगा । मैं माननीय मंत्री जी से पूछना च हंगा कि जब एजेंट ग्रार कमी भन नहीं होगे तो फिर किस मामले में वाइंडिंग ग्रप चार्जेज दिए गए ? माननीय मंत्री जी यह बताने की कृपा करेंगे कि 1980 से जब से यह बन्द किया गया है तब से भारत सरकार द्वारा कितने वाइंडिंग अप चार्जेज कितनी कंपनियों के ग्रव तक उन्होंने दिए हैं, उसकी तरफ भी घरा अपनी और से प्रकण डालने की कृपा करेंगे ?

मान्यवर, अभी कल-परसों तेल और प्राकृतिक गैस कमीशन का मामला उठा और हम लोगों ने उठाया कि साहे छः करोड़ रुपया दिया गया दो कान्ड्रेवट में विदेशी वैंक में लंदन में जमा हुआ और 65 लाख रुपया सूद का मुआफ कर दिया और पैनेव्ही भी और यही नहीं सी हाएस में बैठे हुए एक माननीय

सदस्य एतराज कर रहे थे कि हरियाणा की सरकार ने किसानों के कर्जे मुआफ कर दिए । चीप पापुलरटी है । किसान और गरीब का कर्ज माफ कर दिया तो चीप पापुलरटी है और साढ़े छह करोड़ स्पए की पैनेल्टी भी माफ, सूद भी माफ और कोई काम भी नहीं हुआ, इस तरह अमीरों को अमीर बनाया जा रहा है और गरीबों के सिलसिले में एतराज उठाया जा रहा है।

मान्यवर, मैं माननीय रक्षामंती जो से एकाध बात पूरुकार के अपनी बात समाप्त केरना चाहूंगा । क्या रक्षामंती जी कृपा कर स्वीडन के चीफ पिल्लक प्रोसिक्यूटर को या स्वीडन की गवनमेंट को यह लिखेंगे या प्रार्थना करेंगे कि जो नए एवीकेन्स, जो नए प्रमाण हमें प्राप्त हुए हैं, उसके आधार पर चीफ प्रोसीक्यूणन आकीसर कार्य करें ? क्या यह मुमकिन है ? अगर नहीं है तो बताएं और क्या आप ऐसा कदम उटाने की कोशिण करेंगे?

मान्धवर, रक्षा मंत्री जी यह भी बताने की कृपा करें कि क्या कमी स्वट-जरलैंड की गवर्नमेंट ने स्वीडन सरकार को ग्रथवा भारत सरकार को यह लिखा कि बोफोर्स के मामले में जो लेनदेन और कमीशन की बात हुई है, इसमें हम उनकी सहायता कर सकते हैं ? नहीं लिखा तो क्या ग्राप लिख सकते हैं कि स्विट बर-लैंड की सरकार उन एकाउण्टम पर या उन लोगों की, जो ग्राधिक अपराधी हैं, जिन्होंने वहां रूपया जमा कर रहा है, उनकी जानकारी प्राप्त करन को शिश करे। क्या ग्राप उन्हें लिखने की कोशिश करेंगे, उनकी सहायता लेते की कोशिश करेंगे ?

मान्यवर, प्रभी मेरे में पहांत जो वनता बोल रहे थे कि मन क्वालिटी के संबंध में फाइनेंस मिनिस्टर ने स्वीकृति प्रदान कर दी थीं। तो क्या फाइनेंस मिनिस्टर उसके स्वीकृति देता है या हिफेन्स मिनि-स्टर स्वीकृति देता है या हमारा कमांचर-इन-चीफ उसकी स्वीकृति देता है ? इस सिलसिले में भी बताएं कि क्या स्वीकृति पाइनेंस बाले देते हैं क्वालिटी

### ' [श्री वीरेन्द्र वर्मा]

के उपर या कि डिफेंस बाले देते हैं या फिर कमांडर-इन-बीफ देते हैं या सेन्नेटरी देते हैं ? कौन देते हैं ?

ग्राखिर में, एक बात कहकर समान्त करता हूं, वह यह कि सब स्वीकार करते हैं कि बाइंड-अप चार्जेज थे 64 करोह, मैंने तो पूछ लिया कि क्या किसी और भी फर्म को दिए गए, क्या यह बाइंड-अप चार्जेज थे या जब-जब सामान देता या उसका पेमेंट सरकार करती थी तो उसका रसंदेज के हिसाब से पेमेंट किया जाता था ? अगर पेमेंट परसेटेज के हिसाब से था तो वह कमीशन था, जो कि एपीमेंट में था जोवि नेशनल ग्राडिट व्यूरो ने दक्ता, वह बाइंड-अप चार्जेज नहीं थे ? इन, सब बातों को माननीय मंत्री जी बताने की क्या करेंगे।

में ग्रांत में पक्ष के माननीय सदस्यों से नम्म निवेदन करना चाहतः हं ग्रीर मैं स्वीकार करता ह कि ग्राप ईमानदार हैं, लेकिन मैं आपसे यह भी निवेदन करना चाहता हूं कि दूसरे पक्ष में वैटे हए प्रादमियों पर इस प्रकार का कटाक्ष करना, दोषारोपण करना न आपके लिए मोमनीय है, न इनके लिए मोमनीय है। देश के प्रति जिने प्रेम है, जो प्रष्टाचार का विरोधी है, वह तो यह चाहेगा कि देश में न रक्षा सौदों में और न ही अन्य . किसी भी मामले में किसी प्रकार का कोई पैसा लिया जाय और न ही दिया जाय। केवल इसी भावना के साथ जी रक्षा सीदों में यह पैसा लिया और दिया जाना है, जो बीच में कमीशन का खाया जाना है. जिसको सरकार ने बंद किया है और बंद करने के बाद भी यह सब हो रहा है, सदन में कल भी यह साढ़े छह करोड़ की बात ग्राई ग्रीर ग्राज भी यह चल रहा है। तो इसे कडाई से बंद किया जाय, रोका जाय भीर हिन्दस्तान के गरीब का पैसा देश से बाहर जाने से बचाया जाय।। धन्यवाद

श्री मीर्जा इर्शाद बेग (गुजरात) : मान्यवर उपसभाष्यक्ष महोदय, पिछले एक वर्ष से निरन्तर देश में बोफोर्स के मामले को लेकर देश की जनता के मानस में कुछ-न-कृष्ठ संशय डाले जा रहे हैं। मान्यवर यह सरकार का कर्त्तव्य है कि देश में किसी मामले पर यदि कोई संगय व्यक्त किया जाता है तो उसका समाधान अपने साधनों से करे । सरकार ने निरंतर यह प्रयास किए हैं कि जब-जब भी, जिन मददों को उठाया गया, उस मामले पर ग्रविलम्ब उपयक्त कदम उठाए गए। हर कदम पर सदन में जो संशय व्यक्त किए गए, ग्रखवारों में जो संशय व्यक्त किए गए, सरकार ने उस पर टिप्पणी की। उस पर ब्रावश्यक कदम उठाए । महोदय मैं यह कहना चाहता हूं कि हमारे प्रजा-तंत्र का अगर कोई सर्वोच्च आसन है तो वह संसद है और उसकी सर्वोच्च समिति है। उसके द्वारा दिए गए तथ्यों पर ग्राशंका व्यक्त करना, मैं समझता हं कि हमारे दिमान की हा कोई कमजारी है। हम मानस में एक चीज को लेकर चल रहे हैं ग्रीर सत्य को खिडकियों से अंदर झांकने ही नहीं देतें हैं।

मान्यवर, वर्मा जी हमारे बड़े सीनियर ग्रीर ग्रादरणीय सदस्य हैं। मैं उनका बहुत ग्रादर करता हं। लेकिन ग्राज उन्होंने जो दो तीन शब्द कहे हैं, उनके वारे में बाद में जिन्न करूंगा । मान्यवर जब हमने बोफोर्स तोप खरीदने का निगय किया उस समय देश में कुछ ऐसा वाता-वरण था, ऐसा समय था जिस कारण इस तोप को खरीदने का निर्णय लेना पहा। इस बात की सभी ने स्वीकार किया है. विरोधी दलों ने भी स्वीकार किया है छोर सरकार ने भी निरंतर उसके सपोर्ट में अपनी बात कही है । मान्यवर, मैं इस सम्बन्ध में दो-तीन बातें सदन के सामने रखना चाहंगा भारतीय सेना के लिए ग्रत्यन्त ग्रावायक शस्त्र के रूप में हमने बोफोर्स तोप की खरीद की है। यह कुछ तथ्य हैं जो कि जाइंट पालियामेंटरी कमेटी ने उजागर किए हैं ग्रीर सरकारी पक्ष नेहमेशा उसका समर्थन किया है । मान्यवर, ये समग्र कागजात देखने के पण्चात् मुझे प्रतीत हुम्रा कि इसके जो कामशियल टर्म्स थे, वह हमने बड़ी बारीकी से गढ़े थे ग्रीर उसमें भी समस्त एहतियात बरते गए

मैं यह कहंगा कि वह हमारे देश के लिए ग्रत्यन्त हितकर थे ग्रीर इससे वित्तीय स्वरूप में बेहतरीन लाभांश हमने प्राप्त किए हैं। यह सत्य है ग्रीर इसे कोई झुठला नहीं सकता । मान्यवर, यह सौदा ग्रन्थ पक्ष के साथ निरंतर वार्ताएं ग्रौर बिना किसी दबाब के सजग अधिकारियों के बीच चर्चाग्रों के माध्यम से होता रहा। मान्यवर, तोप की खरीद में कोई भी ग्रनियमितता नहीं पाई गई तथा इसके चलन में भी कोई ग्रनियमितता नहीं पाई गई है। मान्यवर, ऐसी हालत में अगर हमारे दिल में कोई चोर होता, प्रधान मंद्री के दिल में चीर होता तो प्रधान मंत्री यह न कहते कि विजीलिए नहीं रहेंगे। पहले भी रक्षा सौदे हए और यह कहा जाता है कि ग्रंतर्राष्ट्रीय स्तर पर भी यदि कोई ऐसे सौदे होते हैं तो हमेशा उन में बिचौलिए रहते हैं। इस देश में भी यह परम्परा थी। फिर भी जो मिल बोलते हैं, उन्होंने भी सरकार चलाई है, लेकिन उन्होंने उसके लिए निर्णय नहीं किया था कि किसी भी रक्षा सौदे में या किसी भी सौदे में विचौलिए नहीं रहेंगे। लेकिन इस देश के प्रधान मंत्री श्री राजीव गांधी ने पहला ही सौदा होने के पश्चात फौरन यह कहा कि ऐसे किसी भी सौदे में कोई भी विजीलिया न रखने का हमने निर्णय लिया है । किंतू एक संशय पैदा किया गया । रेडियो स्वीडिश 16 अर्जैल, 1987 को समाचार प्रसारित कर रहा है ग्रीर उसमें उसने यह कहा कि बोफोर्स कम्पनी ने वरिष्ठ भारतीय राजनीतिज्ञों और रक्षा मंत्रालय के प्रमुख श्रिकारियों को घुस देकर स्वीडिन का सबसे बडा निर्यात ठेका श्राप्त किया। इस पर राजनीतिक उथापात हमारे देश में मच गया और सरकारी पक्ष तथा विपक्ष दोनों चिन्तित हुए और तुरन्त, समय देखिए, दूसरे ही दिन यानि 17 अप्रैल को भारत सरकार ने विवरण जारी करते हए कहा कि सरकार की नीति यह है कि रक्षा सौदों में किसी भी तरह किसी भी व्यक्ति को अनियमित भुगतान नहीं करेगी और इस नीति के उल्लघंन पर उसके खिलाफ सख्त कार्रवाई की जाएगी। रक्षा मंत्री का तथा प्रधान मत्री का इस पर वक्तव्य ग्रीर देश के सर्वोच्च

दोनों सदनों में भ्राश्वासन दिया जाता है कि यदि कानून के उल्लंघन का कोई प्रमाण दिया जाता है तो समामले की व्यापक रूप से छान-बीन की जाएगी भौर दोपी व्यक्ति को, चाहे वह कोई भी हो, उसे दण्डित किया जाएगा।

मान्यवर, संसद के दोनों सदनों से यह मांग उठी कि मामला गंभीर है, संसदीय समिति का गठन करो । विपक्ष ने यह सांग की । प्रधान मंत्री ने फौरन इसको स्वीकार किया और तमाम विपक्ष को समिति का सदस्य बनकर सत्य, हकीकत उजार करने को निमंत्रित किया, किना मान्दवर, जिसके मन में काला चार बैठा हो, तमाम लक्ष्य राजनीति से प्रेरित हों तब आप उसमें भामिल नैसे हो सकते हैं। मेरे साथी ने कहा कि चंकि सत्य, हकीकत जो थी वह अगर सामने आ जाती तो आने वाले चुनाव के दिन तक इस बातत को लेर आप जनता तक नहीं जा सकते थे, यहीं कारण था कि आपने लगिति में शामिल होने से इन्कार किया। ग्रौर ग्राज फिर इसी बात को चठाया जा रहा है। हमने वार-वार कहा हमारे सीनियर लोगों ने जानार ज्ञायसे बार्ताएं कीं कि छाप शामिल हों। दूसरी समितियों में जाकर ग्रगर हम सत्य सा ने ला तकते हैं तो इस समिति में क्यों नहीं ला सकते । अभी आदरणीय वर्मा जो कह रहेथे कि हमारे पूर्व रक्षा मंत्री जी के पास अगर कोई हकीकत आज भी मीजव है तो उन्हें कौन रोक रहा है कि सरकार के सामने वह उसे न रखें। हम मांग करेंगे कि ब्राइए उस बात पर ब्राप विचार-विमर्श कीजिए और बताइए कि इसके अन्दर क्या घोटाला है ? कौन रोक रहा है उन्हें ? जे. जि. सी. में हमने मान लिया नहीं बलाया, श्रापको किसनेरोका था वहांपर ग्राने में? ज्यों नहीं स्नाए श्राप वहां पर? गलत तथ्यों के ब्राधार पर देश का विपक्ष जा रहा है, यह देश की सबसे वड़ी करूणता है। ऐसे भीन से तथ्य हैं ग्रापके पास । ग्राज तक कोई तथ्य नहीं देसके। किसी अखबार ने छाप दिया, "हिन्दू" ने छाप दिया तो ब्रह्म वा≅य वन गया, वेद वाक्ष्य वन गया । और जितने भी साधन हैं सरकार के पास कौन 319

### [श्री मिर्जा इशोद बेग]

से साधन से सरकार ने इसकी इन्क्वायरी कराने से मना किया है। सबसे बड़ी हमारी यह समिति होती है-संसद की, बही समिति गठित की गई । आपसे बार-बार कहा गया लेकिन आप उसमे शामिल नहीं हए । पहले भी मैंने लहा था ग्रीर फिर से भी कह रहा है कि समिति ब्रगर बनाओं तो गोर ग्रीर न बनाओं तो मातम । ग्रब कहां ले जाकर बनाएं। किसपर आपको विश्वास है। आपको न तो प्रजातंत्र पर विख्वास है, न देश के लोगों पर आपका विश्वास है, न देश के सदनों पर ब्रापका विश्वास है ब्रीर न सदनों में चने हए लोगों द्वारा बनाई हुई सरकार पर आपका विश्वास है। आपको ग्रपने ग्राप पर विश्वास नहीं है इसलिए मान्यवर, कभी तो इधर से उधः बदल जाते हैं और कभी उधर से बदल इध आते हैं।

मान्यवर, कोई संशय नहीं है कि देश की जनता का जो मानस है वह सक्षम है श्रीर जब समय श्राएगा, वह समय पर इसका निर्णय करेगा । स्राप कह रहे हैं कि नई समिति बनाश्रो । भै स्पष्ट शब्दों में कहना च हता हूं कि मान्यवर, संसदीय प्रणाली में जो नियम बनाए गए हैं, यह कोई मजाक नहीं, मेहरबानी करके श्राप इसे मजाक में मत लीजिए। क्या हम यह साबति करना चाहते हैं कि जो पूरानी समिति बनी थी उसन टीक ढंग से काम नहीं किया ? क्या हम उनपर ग्रविश्वास ले जाना चाहते हैं ग्रौर फिर उसमें सिर्फ सरकारी पक्ष के लोग नहीं थे. चाहे भले ही स्राप कह दें कि जो हमारे साथ है वे शामिल थे, वे हमारे साथ में ये लेकिन विषक्ष के सदस्य भी समिति में बे जो आज आपके सथ में बैटे हैं. तो आज जो बह कह रहे हैं वह आपको लग रहा है। समिति ने बैठ कर जो बातें शरू में कही वे ग्राप को गलत लगरही हैं। इनका मानदंड क्या है ग्राज तक मेरी समझ में नहीं ग्राया । मैं ग्रापको यह बताना चाहता हं कि इनका समय-समय पर मान-टंड नैसे बदलता है । पहले इन्होंने कहा

कि इनका रेंज ठीक नहीं है। फिर उन्होंने कहा कि इसकी क्वालिटी ठीक नहीं है। वडी घटिया किस्म की उठा लाये । हम लोगों को तो इसका तजबी है नहीं। जसवन्त सिंह जी ने तोप को दागकर, जला कर देखा तो पाया बडी अच्छी है । जब बंगलादेश की लड़ाई हुई थी उसके कमांडर जनरल, जनरल अरोडा वह हमारी पार्टी के तो नहीं हैं लेकिन उन्होंने भी यह कहा कि ये गन बहत अच्छी है। जब इन्होंने देखा कि बात नहीं बनी तो कहना शरू कर दिया कि इनकी रेंज ठीक नहीं है। जो रेंज पहले मानी थी वह रेंज नहीं मिल रही है। जो जे.पी.सी. की रिपोर्ट ग्रायी उसमें श्रापने देखा होगा कि सदस्यों ने जाकर रेंज को नापा-तोला ग्रौर फिर यह पाया कि उसकी रेंज विल्कुल सही है। बल्कि जो कहा गया था कि उससे कुछ ज्यादा ही रेंज मिली है । यह बात भी उठायी गयी कि प्रधान मंत्री उसमें शामिल हैं । वह उसका डिनायल करें । फिर बीच में ग्रमिताभ बच्चन का नाम लिया गया । यह कहा गया कि इनकी तरफ से डिनायल ग्राना चाहिये । जब डिनायल ग्राता है तो दसरा बहाना लगा देते हैं । इनका मानदंड मेरी समझ में नहीं ग्राता कि एक ही व्यक्ति एक ही पक्ष के लोग एक ही बात को द्धारी नीति पर कैसे चलाते हैं । सावन के दिन हैं। एक महावरा है सावन के ग्रंधे को हमेगा हरा ही हरा दिखाई देता है।

SHRI V. GOPALSAMY: He cannot understand it.

श्री मीर्जा इर्गाव बेग : वही हाल इनका होता चला जा रहा है । इन को कोई भी बात बताई जाय तो समझ में नहीं श्राती । गुरू में इन्होंने कहा कि राजीव गांधी, राजीव गांधी के परिवार से मंबंधित व्यक्ति ने यह घूस जरूर ली । इससे श्रधिक श्रीर वया हो सकता है कि प्रधान मंत्री राजीव गांधी ने खुद अपने श्राप से सदनों के सामने श्राकर श्रपता वक्तव्य दिया । प्रधान मंत्री ने जो लोक सभा में वक्तव्य दिया में श्रापके सामने रखना चाहता हूं। लोक सभा में वाद-विवाद में हस्तक्षेप करते हुये प्रधान मंत्री ने दिनांक 6 ग्रगस्त, 1987 को निम्नलिखित वक्तव्य दिया ।

SHRI N. E. BALARAM (Kerala): Can he quote from Lok Sabha proceedings?

THE VICE-CHAIRMAN (SHRI ANAND SHARMA): He is quoting from Bofors JPC report ...(Interruptions)...

SHRI N. E. BALARAM: Thank you.

श्री मीर्जा इर्शाद बेग: देखिये मान्यवर, इनको इस पर भी भरोसा नहीं है। मैं जे॰पी०सी० से ही बोल रहा हूं। सावन के श्रंघे को हमेशा हरा ही हरा दिखाई देता है। प्रधान मंत्री ने कहा:

"बोफोर्स मामले पर चर्चा के दौरान सभा के अन्दर और बाहर दोनों जगह पर कई आरोप लगाये गये । इस देश के नेतृत्व की छवि को धूमिल करने के लिये अफवाहेंफैलायी गयीं । आधारहीन संदेह किये गये । भारतीय लोकतंत्र की इस उच्चतम सभा में स्पष्ट तौर पर घोषणा करता हूं कि न तो मैंने और न मेरे परिवार के सदम्य ने इन सौदों में कोई पैसा लिया है । यह सच्चाई है । उन्होने यह भी कहा कि अगर जांच के दौरान किसी व्यक्ति को गैर कानूनी ढंग से पैसा लेने के लिये दोषी पाया गया तो उसके विरुद्ध कानून के अन्तर्गत कठोर कार्यवाई की जायेगी।"

हम तो यह समझते थे कि विपक्ष के लोग इस पर हमारी सराहना करेंगे, हमारा अभिनन्दन करेंगे । प्रधान मंत्री को कहेंगे कि यह बहुत सही किया । लेकिन फिर भी विपक्ष ने आरोप लगाये । में आपके म ध्यास देश के लागा को यह कान बाहता हूं कि उन्होंने प्रधान मंत्री का जो पद है, उसकी जो गरिमा है उसके विरूद बात की है। उनकी ऐसी बात नहीं कहनी चौहिये । एक 'तरफ बाप मांग करते हैं कि प्रधान मंत्री को कहता चाहिये कि बह कुर वह दोषी हैं या नहीं धोर जब उन्होंने सदन में ब्राकर यह कह दिया तो अब उनकी तरफ से यह दलील जाती है। मुझे समझे में नहीं आता किस किस तरह से उनको समझाया जाय । मैं उनकी कोई भी दलील मानने को तैयार नहीं हूं। मैं भ्रमी खत्म कर रहा हं । श्रीमन, इस पर मुझे एक शेर याद ग्रा या -

श्रांखें उठाते कहीं श्रीर पांव कही गिरते हैं, उनकों सब की खबर है, श्रपनी खबर कुछ भी नहीं ।

अब मैं उनको याद दिलाना चाहता हं कि उन्होंने व्यर्थ में सदन का इतना वक्त जाया किया है। उस तरफ के श्रीर इस तरफ के हमारे साथी यहां पर बैठे हये हैं। ग्राप लोग यहां पर भ्रष्टाचार की वात लाते हैं । लेकिन मैं पूछना चाहता हं कि बोटलिंग केस में कौन था? कर्नाटक के स्प्रिट स्केंडल में कौन लोग शामिल थे। वहां पर जो जजमेंट दिया गया था वह किसने दिया था ? कोर्ट ने दिया था। श्री राजीव गांधी ने वह जजमेंट नहीं दिया था । कांग्रेस सरकार ने वह जजमेंट नहीं दिया था । इसके बावजद भी वह पार्टी लीपापोती करके अपने को वहां पर प्रति स्थापित किये हुये हैं। यही लोग हम पर ग्राजं दोषारोपण कर रहे हैं, बोफोर्स को लेकर चिल्लाते हैं। लेकिन जिन राज्यों में इनकी पार्टी की सरकारें हैं वहां पर क्या हो रहा है ? सुप्रीम कोर्ट ने निर्णय दिया है, हाई कोर्ट ने कहा कि भ्रष्टाचार किया गया है। अपने दामादों को लेकर करोडों रुपयों का घोटाला किया गया है। उस पर भी इन लोगों को शर्म नहीं आती है... (व्यवधान) राम अवधेश जी, उनके साथ • बैठने से खापको भा शर्म नहीं खाती है । खापको उधर बैठने के बजाय इधर बैठना चाहिये था । इनके यहां बहत स्केंडल हये हैं।

मान्यवर, मैं आखिरी बात कह कर अपनी बात समाप्त कर रहा हं। हिन्द में जो कुछ छपा है उसका जिक्र यहां पर किया जाता है। हिन्दु में जो कुछ प्रकाशित उपा है उसके लिये में कहना चाहंगा कि काई बात छाप देने से कोई निर्दोध व्यक्ति दोगा नहीं हो जाता... (ब्बबधान) । महिकल यह है कि आप सतते भी नहीं हैं, देखते भी नहीं हैं और समझते भी नहीं हैं। यलत लोगी के साथ बैठने का यही परिणाम होता है। शीखसादी ने कहा कि एक शरीफ इंसान के साथ बैठना ए हजार इवावत से ज्यादा होता है। श्री रामग्रवधेश सिंह जी, गलत लोगों के साथ बैठे हो, इसलिये यह कह रहे हो। इधर आ जाओ तो ठीक ढंग से सोचने लगोगे। तो मैं कह रहा था कि कोई Short Duration

बात ग्रखवार में छाप देने से कोई दोषी या निर्दोष नहीं हो जाता है । हमारी सरकार ने जो भी किया है यह देश के कानून के मताबिक किया है। हिन्दू में जो डाक्मेंट छपे उस पर सरकार ने सो.बी.बार्ड की इंक्वायरी बैठा दी है। श्राप उसकी बेट तो कीजिये । लेकिन मान्यवर, अब इन लोगों का कहना है कि सी.बी.ब्राई. पर इनको विञ्वास नहीं है। लेकिन सी बाई ए, पर ये विश्वास करते हैं। स्राज इनके एक नेता मसीहा बन गये हैं। उनको ये भावी प्रधान मंत्री बताते हैं। श्रोग उनको पसन्द करेंगे या नहीं, यह तो इस देश की जनता ही बतायेगी । जो वातें श्रखबारों में छपी है उनको जे.पी.सी. के सामने भी लाया जा सकता था। हिन्दू इन बालों को उनके सामने आकर कह सकता था। लेकिन वे जे पी.सी. के सामने नहीं ग्राये । ये लोग इस तरह की बातें छापते रहेंगे । यह चाहते हैं कि चनावों के लिये कुछ किया जाय । देश के सामने को प्रश्न हैं, जो मसले हैं, वे इनकी प्राइ-भ्रोरिटीज नहीं हैं, सूखा इनकी प्राइग्रोरिटी नहीं है, हैजा इनकी प्राइग्रोरिटी नहीं है, अकाल इनकी प्राइधोरिटी नहीं है, बाढ इनकी प्राइपोरिटी नहीं है । इनकी प्राइ-ग्रोरिटी सिर्फ सरकार का विरोध करन है। हिन्दू ब्रखबार में जो फुछ छपा उसकी जांच करना सरकार ने स्वीकार कर निया है। सी.बी.मई. उसकी जांच कर रहा है। मान्यवर, इसलिये में छापके माध्यम से सरकार से यह मांग करता है कि यह नबी कमेटी बन ने की मांग जो जिपका ने की है यह पूर्णतय राजनीति से प्रेरित हैं, इसको न माना जाय और सी.बी.आई, की जो भी रिपोर्ट स मने भ्राये और उस रिपोर्ट में, जैसा कि हम रे प्रधान मंत्री जी ने कहा है उसमें जो भी दोषी पाया जाता है उसके विलाफ सस्त से सस्त कार्यवाही करने की में आपके माध्यम से मांग करता है।

महोदय, भापने मुझे बोलने का समय दिया इसके लिये में आपका वहुत बहुत भाभारी हूं । धन्यवाद ।

SHRI ALADI ARUNA alias V. Aru-NACHALAM: At the outset I would like

to thank our Press, especially the *Hindu* and the *Indian Express* for rendering great service on the Bofors issue. Neither our Government, nor the JPC has helped us to unearth the truth. We have been much benefited by the press rather than our legitimate agency—Government.

Discussion

In my note of dissent I have made some observations These observations substantiated and strengthened by the publication of the authentic documents by the Hindu. The publication of the Hindu documents earlier established that there is payment of, commission, there is a utilisation of agency, there are three spurious agencies there is a relationship between the Indian agent and foreign spurious agencies. So, the claim of winding up cost by Bofors is nothing but a fraud. More than that I would like \*o remind "hat the endorsement of the claim by the JPC as well as this Government is more fraudulent.

The crux of the problem is the selection of the gun it self. Of course, I am not underestimating the capability of the Bofors gun. But had we selected the gun on merit basis, we would have preferred Sof-ma gun. If we had preferred Sofma, it would have been on merit and we would have avoided so many controversies. Un-fortuna'ely, the Defence Ministry favoured Bofors gun, ignoring the merits of the Sofma gun with vested interests. Of course, Bofors gun is within the acceptable parameters, but right from the beginning up to the end of February 1986 it was in second rank in order of priority. Of course, it is an acceptable one, but the shift has taken place in the last stage. What is the reason for this? The reason on behalf of the Treasury benches and as' per the report of the JPC is the possession of the fire-finding radar AN-TPS-37 by Pakistan. I would like to say that Sundarji in the beginning had \_ recommended Sofma gun, but after becoming the Chief of the Army Staff, shifted his view towards Bofors gun on the basis of this fire-finding radar. So, the point for consideration of the House is whether the fire-finding radar is a new factor to change the opinion of the Army Headquarters. That is the most important

poiui, According to Gen, Sinha, the fire-finu..ig rada<sub>r</sub> had been developed and, baa jeen supplied oy the US Army in the late 70s itsell. And according to a well-known journal—Jane's Weapon System—< it "joien supplied to Pakistan in 1978 itsea. So<sub>t</sub> it is false- to say that it is a new factor. Therefore, Bofors has been favaared by the Defence Ministry ignoring merits.

The aiuheutic documents published by the Hindu exposed the euphemism of Bofors, as well as the Government of India. The enure country is avirare of the fact that iieilher Boiors nor the Government of India is in a position lo dispute the credioi.ity of the documents published by the Hindu. Unfortuna ely, every time from Treasury Benches the argument is that neither the Opposition nor the persons who are alleging agaainst the Government produced any valid or irrefutable facts to the Government, Sir> right from the beginning, our Government is exercising its strength only to protect the interests of Bofors. It has not showed any constructive int r: in unearthing the truth. Bofors in the beginning has not informed our Government about their payment of so-called winding up costs or termination costs before signing the contract. Our Govern-men came to know about it after it was broadcast by Swedish National Radio. Then, Sir, our Government has asked for the particulars from Bofors aQd Bofors refused to give the information in the beginning about the names of the agencies. When there was some pressure afterwards, they came forward to give the names of the agencies. But when our CBI examined the names of the agencies, they came to know that these are all spurious agencies. They have been created only for secrecy and tax avoidance So, when CBI came to know, we wanted particulars about the persons who are behind the agencies. Then, our Government asked those particulars but in the name of 'business confidentiality' they refused to give these particulars. I would like lo stress this point that we must test Bofors. first we must test their 'business confidentiality'. As far as the names of the agencies are concerned, they refused to give. Then, after pressure, they gave. Then, they shifted the area of 'business confidentiality' to

the services of these three agencies, more than that their agreement between Bofors and these three agencies. All along the ruling party Members are defending that. They have still not answered the question as to why Bofors paid this commission or winding up costs io the extent of Kroner 319 million? What was the service rendered by this agency in the past? Still this question remains unanswered. We **arc** always accepting the words of Bofors. But we are not accepting whaf is the fraud behind this claim by the Bofors. All these days the Government is endorsing the stance of Bofors, Why? What is the reason?

The only person who had come forward to criticise the propensi y<sub>=</sub> attitude and practice of Before was Mr. Arun Singh, Mr. Arun Singh while he was participating in the discussion, disclosed that there is a breach of faith, Bofors must be blacklisted. He frankly and honestly told in this House. He requested the Government to blacklist the The Congress party company. blacklisted Mr. Aran Singh but not Bofors. That is the tragedy. He has not criticised the Government. He has not criticised the Prime Minister. (He has only criticised Bofors. But tic Governmen' has not come forward to examine the real observation of Mr. Arun Singh.

Sir,, we know that in some criminal cases, the accused is acquitted on the iground that the prosecution failed to establish the case. In certain cases, the accused is acuitted due to the connivance of the prosecution and the accused. Our Bofors case belongs to the second category, The Government and Bofors Joined. together \*o suppress the facts. That is why we are not able to identify the real recipient Sir, I would like to draw the attention of the House to find out the real recipient of the kickbacks. Bofors woull have come forward to reveal the fact but it said. no. Tt has not come forward. Who are behind the spurious agencies?

Another effective agency to find out the truth is Swiss Bank. I would like to ask the Minister, what steps have so far been taken by this Government to get the particulars from the Swiss Bank? I

[Shri Aladi Aruna alias V. Armachalam] would like to quote:-

**ShortDuration** 

"Switzerland is willing to provide assistance to Sweden for the latter's investigation into the Bofors—India Howitzer deal pay-off accounts."

They are prepared to give assistance to Sweden as well as India. First, Mr. Krist-ler the spokesman, Swedish Federal Department of Police and Justice has stated this. The same spokesman also has stated that:-

"Switzerland's offer to assist was still open provided all sides concerned are willing to cooperate."

Turning to India and the possibility of cooperating with New Delhi on the issue, Mr. Kristler said,

"Switzerland was willing to provide required assistance but till date, we have never received any request from India concerning this case."

Is it not a shame to the nation? If the Government is very serious in unearthing the truth, i: would have cooperated with them but it has not done so. So, I would like to remind.... (Time bell rings) •••• Kindly give me five minutes

THE VICE-CHAIRMAN (SHRI AN-AND SHARMA): Please conclude in two minutes.

SHRI ALADI ARUNA alias V. ARU-NACHALAM: I have only taken ten minutes. You have given 15 and 20 minutes to others. (Interruptions)

Sir, everybody is criticising the former Finance Minister, Mr. V. P. Singh. It is left to you. I have no objection But you must discuss i: on merits. Sir, I would like to say that this contract was dealt with by the Defence Ministry under the chairmanship of Defence Secretary. He was the Chairman of the Price Negotiating Committee. Go through the list of Members. Who are they? Most of the Members . are from Defence side. My point is, after the understanding of the Price Negotiating Committee on a particu-

lar date I have forgotten the date, the file had been circulated. It is a routine way, (Interruption)-

SHRI K. C. PANT: Who are the Members of the Price Negotiating Committee, will you read out?

SHRI ALADI ARUNA alias V. ARU-NACHALAM: Yes, there is a representative from the Finance Department also. I am not denying that. But my point is, whether it was dealt with by the defence departmen i or by the finance department, on a particular date, the file was circulated. All the heads of the departments, had signed on a particular date. Nobody examined the file seriously because it was already discussed in the Price Negotiating Committee Therefore, they just endorsed the decision of the Price Negotiating Committee. If there is any merit, if there is any defect, if there is any fault, then everything must go to the Defence Ministry and not to the Finance Ministry?

Then, Sir, everybody is arguing that now the *Hindu* is publishing the documents. The Indian Express is giving particulars. The press is supporting. But nobody has come forward to appear before the JPC t<sub>D</sub> give evidence. I ask the the House have ever the JPC given notification asking the people to appear before the Committee? Not on a single occasion, it has done so. It is not a Petitions Com-mit'ee Unless there is summons, you have no right to appear before the Committee. I was a Member of the Committee . . . (Interruptions) . . . Time Bell rings). . I am going to finish, Sir. Sir, 1 was a Mcmber of the Commit'ce. I asked them to examine ten members. They are not irrelevant. Who are they? They are Bhupat Rai Qza, Mr. Naik, Mr. R. K. Gupta, D.I.G.. Mr. Anil Kumar, Director of Enforcement and Director of C.B.I., Mr. Martin Ardbo elc. etc. But nobody was called by the Committee for examination. Now you say, nobody has come forward to give evidence before the Committee but you have not honoured the request of the Member. Under what moral ground you now ask the public? .. interruptions) .. You must come forward to accept this fact.

constitute another J.P.C. 1 am not going to deal with that matter. If it is not P°ssible........ [Interruption] perhaps, it may be a prestigious issue, I ask the Defence Minister to order a judicial enquiry consisting of Supreme Court Judges. Otherwise. Sir T

Therefore, now the Opposition ask you to

warn you the verdict of Alb-.babad will be repeated everywhere. With this note of warning I conclude my speech.

SHRI P. N. SUKUL; Mr. Vice- Chairman, I find it rather amusing that in August 1987. in this very House, our friends from the Opposition were demand ing the appointment of a Joint Parliamentary Committee. In August 1988 also again they are demanding (he appointment of a Joint Parliamentary Committee. And I will not be surprised if in August 1989 also they are found demanding the appointment of a Joint Parliamentary Committee.

SHRI V. NARAYANASAMY (Pondicherry): They want a Supreme Court Judge

SHRI P. N. SUKUL: In the meantime. Sir. we have appointed a Join Parliamentary Committee and the Joint Parliamentary Committee has already submitted its report. Opposition friends are But still, our where they were one year back. They have not been moving even a little ahead. Yesterday, I was amused to hear Gurupadaswamy. He said it was a truncated Committee and it came out with a truncated who made it truncated" report] Sir demanded a Committee. You Committee was appointed. But you did not join it. You made it truncated. And now you blame the Government saying that it was a truncated Committee. Today you are demanding another Committee. What is the guarantee that if the Government appoints a Committee, you will again not refuse to join it so that it may once again be called a truncated Committee and you set a handle to criticise the Committee, to criticise the report of the Committee and all that? In fact, our friends from the Opposition are not seriously interested in finding out the truth. They are interested only in blaming the Government, in blaming Shri Rajiv Gandhi. And, as some of our friends said, perhaps this

is the only thing that they have got now. This is the last straw for them which they are catching hold of with all rheir might so that till the next elections miss they it does not do not miss it. must continue in one way or the for them. Yesterday, Mr. Gurpada swamy was very uncharitabe when said that Mr. Shankaranand was the Chairman; he was made to resign the Cabinet: he was made the man and after submitting the l he made Minister. He said, "The gam What game is clear? If a C Minister is restored to his place is clear? I do not know what he A to convey. {Interruptions}. If an nary M.P. is made the Chairman of the Committee and after submitting his report he is made a Cabinet Minister, that you can say there is some game. But ii Cabinet Minister, who has been a Cabinet Minister since 1980, is restored to his place, what is the game in it? Why was he made to resign and become the Chairman of the Committee? Only to 'end more credibility to the Commttee. He' is a senior man, a senior Cabinet Minister. To give more weightage to the Committee, he was made the Chairman.

SHRI M. S. GURUPADASWAMY: On the contrary, the credibility was des-troyed by that.

SHRI P. N. SUKUL: People without any credibility do not find credibility anywhere. But Mr. Shankaranand have credibility and still he enjoys credibility. So, to say that there was a tame in appointing Shankaranandii Chairman of the Committee. a<sub>s</sub> you say. is totally wrong and it is a perverted vied, if I may be allowed to say so. Then Shri Gurupadaswamyji said commi Were paid and commissions were briber It is vet to be proved that commissions welre paid. Only because it has published in 'The Hindu', you have to the conclusion that commissions paid and commissions were briber; Some of our friends have already s about this. I do not want to dwell on this issue. These agency agreements were signed by Bofors much earlier. You

[Shri P. N. Sukul]

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cannot say that they were paid bribery or commission. They were paid as per the agreements executed with them. The Swedish District Prosecutor said that

whatever payment? were made 5.00 P.M. were not by way of bribery.

He did not call them commissions. These documents which have appeared in 'The Hindu' may be new for you, may be very revealing for you. But the Swedish Audit Bureau had every access to all these documents and they must have consulted all these documents and thereafter they must have come to the conclusion, "Yes, payments were made.' But the Bureau never said commissions were paid: nor did the District Prosecutor say it. But my learned friends of Opposition are still going on singing the same: song, "Commissions were paid, commissions were paid." It is yet to be proved that commissions were paid. Of course, if there are agencies and if there are agreements with certain agencies, payments are to be made to them winding up charges. And you call them commission! Neither did Bofors commissions were paid nor did Win Chadha say commtssions were paid nor did the National Audit Bureau say commissions were paid nor did the Swedish District Prosecutor say commissions were patd. Only our friends from the Opposition are harping on the same tune and they will go on harping on the same tune. T am sure.

Another charge of Shri Gurupadaswamy was that JPC did not give a chance to Shri Arun Singh, did not call Shri Arun Singh' or Shri V. P. Singh or the Hindu-jas for tendering evidence before the Committee and why. Why should the Committee follow your directions? Every Parliamentary Committee, every Joint Parliamentary Committee, in its very first meeting or second meeting takes decisions about its *modus operandi*, what it will do, how it will proceed, whom it will invite. I have also twice been Chairman of Joint Parliamentary Committees and I am still of one. And T know how a JPC functions. Any Member or anybody cannot dictate to a Joint Parliamentary

Committee to invite this man or to invite that man. The Committee is fully within its right to take a decision whom to invite and whom not to invite for tendering evidence before it. Here on the basis of the information available with the Committee the Committee thought that by calling them no useful purpose would be served. f think that the Committee was within its right not to call.

All the charges of Shri Gurupadaswamy made! in his speech yesterday were totally baseless. Now, we know, as I said\_ that no commissions were paid and a probe is still being made into it. And hats off to Rajiv Gandhi. Government that as soon, as thoss documents were published in the Hindu even before any Opposition man demanded a further probe, a probe was ordered by the Government of Shri Rajiv Gandhi, by the CBI and by the Enforcement Directorate. Shri Rajiv Gandhi did not wait for your suggesting that it should be done. It was done automatically, instantly, immediately. And while that probe is on, you are) still going on saying commission's were paid, commissions were paid commissions were paid. You do not want to wait for the report, for the final outcome of the probe that is now being made currently by the CBI and by the Enforcement Directorate.

Now coming to the documents published by The Hindu, what do these documents show ultimately? They show only two things; or, they try to show only two things: (1) that Bofors paid commission to win the 24th March 1986 contract and that money was deposited in Swiss Banks; (2) Chadhas Anatronic Corporation had links with Svenska Inc. There is nothing new for you or for us in that. As regards the alleged payment of commission still it cannot be said, as I said earlier, that it was not winding.up charge!; or it was commission. Nobody excent Big Opposition is saying that it was commission. Just on the basis of what was published by "The Hindu" the Opposition started saying and it goes on saying hat it was commission. Even before it was published, even before these documents were published even before that, the Opposition was saying that commission was paid commission was paid. Boi

fors, Mr. Win Chandha, JPC Govern ment of India and all concerned are agreed that no commissions were paid, but only termination charges were paid, only winding up charges were paid, as per the agreements with these companies. And\_ as I said, e"ven the Swedish Audit Bureau did not say that commissions wer© paid.

Now, as regards the role of middle man in such deals who are supposed to get commission's, who took this decision that there would be no middle! man in defence deals? That decision was taken by the Government of Shrimati Indira Gandhi in 1980 that there would be no agents in defence deals, no middle men in defence deals. Before 1980, there were middle men in defence de;als there were agents, and commissions were paid and even during the Janata period they were there. But our Opposition friends are not interested in trying to find out who got the commission at that time, how much and whom these commissions were transferred to. There they are not desirous of finding out the truth the; actual truth. But, knowing that it was the Congress Government which took this decision deliberately {hat in defence deals there would be no agents, they are say ing this now. You see our deal was for Rs. 1,700 crores or so and it was at our insistence that Bofors themselves rejduced the cost to Rs. 1,400 crores or Rs 1,420 crores or something like that. Yes, they reduced it. And, what is the commission involved? Only Rs. As compared to Rs. T 400 crores crores what is Rs. 64 crores? Not even five per cent... (Time Bell rings) ...It is only 4.7 per cent of the entire value of the contract. I know that even today, in the estimates of the various departments of the Government, there is always scope ten-per cent increase. for а In the cost' can go .up by every estimate ten per cent or so. And, Sir, hen. the payments the commissions are to the tune of only 4.7 per cent of the entire value of the contract and our Opposition friends are raising din and dust on this always saying. 'Bofors, Bofors, Bofors'. This is their sense priority and this is their sense of proportion.

PROF. SOURENDRA BHATTA-CHARJEE: Rs. 170 crores were to be paid. THE VICE-CHAIRMAN (SHRI ANAND SHARMA): You need not enter into any discussion with him.

SHRI P. N. SUKUL: So. I say that it is only 4.7 per cent of the entire value of the contract and this paltry amount could very reasonably be called termination charges or winding up charges. But it could not be commission. Perhaps the commission amount would have been much more, five or ten per ce»t even. That is why our JPC very rightly came to the conclusion that no middle man was involved. Nobody admitted that com-rrussion was paid nobody who appeared before the) Committee, either the sellers or the buyers or the gobetween like Mr. Win Chandha, said that commission was paid and that was why the JPC also ' came to the conclusion that no middle man was involved...(Time Bell rings)...

In the end Sir, I would only say that here is absolutely no need for anothei Joint Parliamentary Committee beacause Our Opposition friends, who are now demanding another JPC, will say again; "The Chairman must be from the Opposition.". Why? Why break the convention? In the matter of appointments to Joint Committees the Chairmen are from the majority party? Why do you want to break this convention?

SHRI N. E. BALARAM: We want a new convention.

SHRI P. N. SUKUL: No. You dont't have any regard for conventions or traditions. You want to condem everything. You want to condemn the Prime Minister. Nobody is interested to know the truth.

There! is absolutely no need for the appointment of a new JPC. Our Defence Minister is here. In my humble opinion, in the whole world today middlemen are there in such transactions and even today, in all other other Ministries they are. Wherever such transactions take place, middlemen are there. Commissions are being paid regularly. If our that decision goes to make our Opposition friends so much exercise on it, I will request our Government to revise its decision and to

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have middlemen if necessary, even in defence

AN HON. MEMBER: They are already there

THE VICE-CHAIRMAN (SHRI ANAND SHARMA): Mr. Balaram. You should

ke 5 minute's.

SHRI N. E. BALARAM: I will talk on only two or three points.

Sir, even at this stage, unless we take some strong steps to find out the truth about the Bofors deal I think this issue may come up again and again. It is not because the Opposition wants it not beca use the nation wants it, not because any body wants to malign the Prime Minister; it is because you are trying to suppress the truth you cannot do it. It will come up again and again. So what I am suggesting is that even at this stage we must take some; firm steps so that we need not have another discussion on this sub ject.

New facts appeared in the Hindu which deepened the suspicion. As I said, I am only talking about three points. The Hindu has totally demolished the theory of winding up costs which was advocated by Bofors, accepted by the JPC accepted by the This is a new thing. The Government. Hindu has established that eveSn the pay-offs were made in March 1987. It is a new fact. The Hindu has also established that Bofors has lied before the JPC on the question of They said that no payment was made to any Indian on the basis of a commission. These are the main three elements coming up again. And everybody says that the Joint Parliamentary Committee has cleared everything. That is why I said that unless we try to find out the real truth, the difficulty may come up again. The difficulty not started *or* created by the Opposition parties—do not take it in that way.

Now we are talking about the CBI inquiry. The Government has already or-derd a CBI inquiry on this question, ?

understand from the Press. I do not know whether it is a fact or not. If it is a fact, then what is the difference: between us? You have also got doubts. The Prime. Minister got doubts when he read The Hindu. So he asked the Defence Minister to order a CBI inquiry. Some; people said: 'What is it? • If you are so clear\ why did you order an inquiry again?' Don't argue like that. Let us face the reality. You have ordered an inquiry. 1 would like to ask the Defence Minister at this stage as to what the specific issues referred to the C.B.I. are. What are the specific allegations referred to the C.B.I? What are the specific complaints referred to the C.B.I? What are the specific matters referred to the C.B.I for investigation? j I would like to know that. Then only we can know somthing about it.

The second point is that so many is sues have been raised by Hindu.At least some of the points would find a place in the; list of issues you have asked the C.B.I, to go into? What is the meaning of asking the C.B.I, to make an inquiry? There is no basic difference between us. {Time Bell rings). I am finshing. (*Interruptians*), We are wor ried about the money that has been taken away by the foreign companies. We do not talk of other factors. Now did you give any time-frame to the C.B.I? Did the C.B.I, give back its report to you in that time-frame? Nothing is known to us. I must say that I am not satisfied with the C.B.I, inquiry. That does not mean that I am against any C.B.I, person. No. I do not know any one of them except one man who comes from my own place. Excepting him, I do not know anybody in the C.B.I.

Now, what happened to the last J.P.C? It was a committee composed of like-minded people or yes men and thus suffered from political sentimental and personal limitations. So, they could not find the truth, nor could they give us a proper report. They could not give us a report because it was a committee composed of like-minded people. I think the Attorney General had takea a different position. I think the Defence Minister also takes that position

[The Vice Chairman (Shri Jagesh Desai) in the Chair]

I am reading that chapter. {Time bell rings) I arn finishing.

THE VICE-CHAIRMAN (SHRI JAGESH DESAl): My only worry is that there are six more speakers.

SHRI V. GOPALSAMY: We should not he treated like casual labourers.

SHRI N. E. BALARAM: I am finishing Sir. It read's:

The Committee pointed out that i Bofors had taken the stand that they had paid no commissions, that they hai terminated theconsultancy agreements in pursuance of the wishes of the Government of India and had therefore, paid only winding up costs. Reacting to this the Attorney-General stated:

"Unless we get the' terms of the agreement, it is very difficult for us to take any decision. I am not able to see any legal position by which we can proceed. So we are in a very difficult position without knowing the terms of the agreement whether the companies are true companies or bogus companies, whether the amounts were paid really, and so on. Again we are stuck up for want of material.' "

This is what the Attorney-General said. Now new materials are coming. Right or wrong, they are coming. You must check them up. I am not saying that all the reports that come in the 'Hindu' are right. I am not arguing on that basis. Some fresh materials have come. Now, some of our friends started attacking the whole press. What happened to our country? The Con-. gress leaders....

SHR1 P N. SUKUL: No one has attac. the press.

SHRI N. E. BALARAM: I was here. I was listening. One gentleman spoke that the 'Hindu' was trying to destabilise the Government. Did he know anything about the 'Hindu"? What does he know about the 'Hindu'? I know. (Interruptions) I listened

to his speech, I don't want to enter into a debate. What I am saying is that the entire JPC was stuck up, the entire Government was stuck up for want of facts Now facts are coming. You say that of course, the CBI is going to make an enquiry. But the same CBI, in the JPC meeting, was asked to make an enquiry. The asked to make enquiries. They cam and said, 'we have nothing more we have no idia'. I am not accusing them I am not saying that the CBI is no hie of finding out the truth. Here, I would say that as long as the present attitude of the Government is there, CBI can't go beyond what they are told. Therefore they have their own limitations, politic.il and administrative limitations. is what I am saying. What do we do now? We are in a dilemma. New facts are coming. How do we deal with these new facts? How do we proceed? This is it. Yon say, Opposition parties—destabilisation. Is this the attitude? I don't think this is a proper attitude on the part of the Government. Yesterday, our Minister, Mr. Shiv Shanker was arguing: Whether we could do anything with out CBI. Who said that? We never said that. CBI must be there. Some other- agencies must be there. All the agencies' assistance must be sought. But that specific probe must be conducted at the initiative of a new Parliamentary' Committee. A new JPC must be there. Everybody will cooperate. not? A new JPC must be constituted. But it should not be a Committee of like-minded neonle.

SHRI K. C. PANT: Everyone will cooperate?

SHR1 N. E. BALARAM: Why Everyone will co-operate means

SHRI K. C. PANT: That is very courageous on your Part, Mr. Balaram.

SHRI N. E. BALARAM: I know, don't disturb me.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): It is applicable only Mr. Balaram and nobody else

SHRI N. E. BALARAM: We will cooperate means, we will have our own ideas about that. You understand that. We!  $a_{re}$  not saying that the new JPC must he

[Shri N. E. Balaram]

exclusively of Opposition parties. We do DO: say that.

SHRI K.C. PANT: It is kind of you, very nine of you.

SHRI N. E. BALARAM: I do not want not to retort. 1 am not a Minister. So, I do not want to retort. 1 am an ordinary man; I am an ordinary, humble man. I know you, Mr. Pant, since you were a 'boy. Don't forget it.

SHRI V. GOPALSAMY: He was the coleague of your father.

SHRI N. E. BALARAM: I was the colleague of your father.

SHRI K. C. PANT: I withdraw whatever I said.

SHRI N. E. BALARAM: No no. You don't withdraw, You are trained by the other set of people, no' by your own father That is the difficulty with you. I know. 1 do not want to quarrel with him also. I know, he is a good man My point is thit we are in a-dilemma. New facts are coming 1 cannot disbelieve the facts that are coming in the 'Hindu' just because somebody is shouting there. I am not compelling you to believe the Hindu, what appeared in the Hindu. That is not my approach. My approach is that now tint some new facts have come in, which the former JPC could not go into because it was a Committee composed of like-minded yes-men, let another JPC be constituted. (Interruptions), We did not cooperate in that Committee for that reason. Now we think about it. Now one suggestion has been put forward by my friend, Mr. Gurupadaswamy, let there be a new committee. Why cant we have another committee? If we are going to cooperate with it, what is the harm in it? Are we not Indians? Are we not Parliament Members? We are prepared to cooperate. We must utilise the services of the CBI.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); Please conclude now.

SHRI N. E. BALARAM: What 1 am, saying is that unless we take strong, prompt steps now, there is going to be trouble. Tner. is a story. There waisaraksha called Beeja, Beejasura. I hope you have read it. Somebody tried to kill him. When his head was cut every drop that came out of the head became another head and when one head was cut, ten heads appeared and when ten heads of Beeja were cut, 100 Beeja; came up. So, if you think that this Beeja of Bofors you are going to cut and finish, you are mistaken. It will again come up and finish you all- All these Bee-jas will come up again and again. Do not complain that the opposition is creating so much trouble. It is not the opposition. It is not the Hindu. What har, the Hindu to do with your Prime Minister ? Do you think that the Hindu is against your Prime Minister? Do you think all the papers are against the Government? You are now controlling the national press. You are now controlling the opposition. You are now controlling the debate. So, you are afraid of what ? If your hands are clean, I suggest please come up with a proposal for a fresh probe by a fresh Joint Parliamentary Committee. Thank you.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Yes Mr. Gopalsamy. But please be as brief  $a_s$  possible. There are still five Members from the Opposition side and the total time given is 20 minutes, that means 4 minutes per Member, but T will be considerate.

SHRI V. GOPALSAMY: Sir, all the previous speakers who were actually allotted 8 minutes or 9 minutes were permitted to speak for more than 20 minutes. Why should I be a casualty<sup>1</sup>?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): An the Congress Party is concerned.... (Interruptions).

SHRI V. GOPALSAMY: Why should I be a casualty?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI). I shall not do injustice to anybody.

SHRI V. GOPALSAMY: When we people rise to speak, the moment \_\_\_\_

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): What can I do?

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SHRI V. QOPALSAMY: ... we rise, you make these observations and we lose our enthusiasm even to participate in the debate.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI) Please go ahead.

SHRI P. N. SUKUL: Sir, let the reply be tomorrow.

THE VICE-CHAIRMAN (SHRI JAGESH DESAl): Let me see. There are still five Membeis from the Op. position. So far as the Congress Party is -concerned they have withdrawn all ex-' cept one. I think that it will take at least one hour, I do not know.

SHRI P. N. SUKUL: Let the reply be tomorrow.

SHRI V. GOPALSAMY: Mr. Vice-Chairman, Sir, some years ago two names from the Fourth Estate in the USA became very sensational names cutting across the - frontiers of continents, i.e., of Woodward and Carl Bernstein, who exposed Watergate and put an end to the political career of the man who was then sitting in the White House. Now, similarly two names have become very popular and famous, the names of Mr. Ram Ms. Chitra Subra-maniam of the Hindu, who have exposed the Bofors scandal, and thereby demolished the citadel of the image of M.r. Clean of of this country. Sir, we heard a voice on the floor of this House on the 21st April, 1987, "No honest, decent man likes to be called corrupt. If we are found guilty, hang us." That was the word used by the then Minister of State for Defence. Mr. Arun Singh. But Mr. Arun Singh, on llth May this year stated on the floor of this House: "To my assessment, I was the Minister of State in the Ministry at that time, there is a breach of faith. They (Bofors) should have told us what they were going to pay; they should have told us what they were going to pay; most important of all, they should have told us why they were going to pay; or they should have paid before the contract was If they had paid before the concluded. contract was concluded, then I would have ' no argument on breach of faith. Because they paid after the contarct was concluded,

I can draw no other inference than that these are contract-related payments. A contractrelated payment is a breach of faith. Not only that, he demanded that the money should be refunded by Bofors with damages, Bofor<sub>s</sub> made payments which were described and coded as "commission" he payment documents and calculated on a percentage basis in relation to deliveries made or to be made by way of fulfilment of the Bofors-India howitzer contract. These payoffs were made right up to March, 1987 to designated secret accounts of Indian recipients or beneficiaries, and the percentage payments ranged from 0.96 per cent to 6 per cent depending on the items delivered and the agreed-upon mode of distribution. These are authentic reports, not mere stories in the press, with photostat copies of the agreements, fascimile copies of credit notes and remittance documents. What more the Government wants as evidence? Therefore, the story of 'terminaton negotiations' and 'winding up costs' is a concoction and a cover-up strategy for the management of the crisis after the scandal surfaced through a Swedish Radiobroadcast on April 16, 1987.

There is irrefutable evidence in the secret agreements Bofors wrote up between 1978 and 1986 with the mysterious front company Svenska Inc. registered in Pana-| ma, and Mr. Win Chadha's Anatronic General Corporation, registered in India, that these were two tracks—a black and a white track, as' it were.

Sir, there is Bofors credit note, from the Books of the company, relating to d per cent commission to Svenska on material supplied to the Government of India The Hindu has published this document These documents firmly link Win Chadhi

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To Svenska payment track. The documents lablish that Svenska and Anatronic represented in India the very same set of foreign defence and electronics manufacturers between 1978 and 1986. There is a .close correspondence between the dates of the signing of the agreements between Bo-fors and Svenska on the one hand Bofors and Anatronic on the other. Signi. ficantly, in direct refutation of the Bofors claim that the last of the India-related payments was made in December, 1986, Svenska payments continued right up to the end of March. 1987.

If you look at the records and the documents produced in The Hindu you could see similarity between the date of signing of the secret agreements by Bofors with Svenska and Anatronic. On 21st December 1978, Bofors had an agreement with Svenska and on the same date with Anatronic Corporation. Again, on 14th December, Bofors entered into agreement with Svenska and after ten days again with Anatronic Corporation. Again on 10th May 1984,. on the same date, Bofors had an agreement both with Svenska and with Anatronic Corporation. Again on 2nd January, 1986 and 13th January, 1986. On these dates, there were similar agreements both with Svenska and Anatronic Corporation. The documents relating to the enabling arrangements and the specific payments through the Bofors Bank the Skandinaviska Enskilda Ban-ken, strongly suggest that Bofors was well into a process of making payments which would have considerably exceeded the idmitted total of 319.4 million SEK had lot madia revellations caused a major poli-ical controversy. Sir, the former Managing director of Before, Mr. Martin Ardbo

has said that the truth about the Bofors-Indian deal will be buried with him. Mr. Ardbo also told the investigators that the Swedish Government would fall if the full truth about Olof Palme's part in the Indian deal came to be publicly known.

Sir, when it was reported in 'The Hindu; about the Pitco-Sangam Limited, the Hindujas refuted and denied the report. Again a mass of evidence contained in three types of transaction documents obtained by 'The Hindu' from highly authoritative sources establishes that commission payments by Bofors to the three recepient fronts, Svenska Incorporated, pitco-Moresco-Moineao and A, E. Services Limited are firmly linked to the payments made by the Government of India to Bofors in 1986-87 against invoiced deliveries or as advances.

However, in the case of 'Lotus' Tulip' and 'Mont Blanc' coded payments which were made to the Picto-Moresco-Moineao front (over 80 million SEK), a greater level of secrecy is observed. Not only are the names and even account numbers of the recepients withheld, but special instructions are given to the banks concerned: 'If it is possible' do not write who the sender is. Among the various documents published in 'The Hindu' there is a remittance document relating to the code name 'Tulip'; the type of payment is coded '62<sup>^</sup> the banking code for commissions. The instruction at the bottom translated as: Attention: The sender should not be mentioned Or the payment as per instructions given on telephone'.

Sir, the Hindujas refuted their connections with Bofors, with Pitco. When the contents of the Martin Ardbo diary were published in the Press, when it was revealed that Mr. Martin Ardbo met Mr. Hin-duja he denied it. But there are authentic reports. A photostat copy of

the letter from Mr. Hinduja to Mr. Ardbo, dated 5th February, 1987, says, among other

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"It was wonderful seeing you again here in London and I hope that before too long we shall have the pleasure of your company."

This proves that Mr. Hinduja had met Mr. Ardbo.

SHRI P. N. SUKUL; What is the proof?

SHR1 V. GOPALSAMY; In the diary, Mr. Ardbo says; I quote from the notes—

"My threat not from Iron... This is very important.

"Suggest later contact with G."

Who is this G? Last time, when I asked this question, Mr. Chidambaram who was fitting here jocularly said, he cut a joke with me, that 'G' means Gopalsamy. I was not a party to this. I ask this question again. The Martin Ardbo diary was disputed. Now, it has been proved that Mr. Hinduja had met Mr. Ardbo and Mr. Hans.

It has also been established that the Swiss authorities never refused to open the secret Bofors accounts for the Swedish Prosecutor, Mr. Lars Ringberg, who was investigating the suspected bribes paid out to Indians connected with the arms deal. The Swedish Prosecutor withdrew the application before the Swiss had reached any decision. This happened on February 8 this year. Two weeks earlier, Mr. Ringberg had formally announced the closure of his investigation. The reason he gave for his decision was that the Swiss authorities had refused to open the bank accounts, but he did not give any more information to the Swiss authorities. On the contrary, on 25th Mr. Ringberg closed the investigation. Mr. Ringberg, on more than one occasion expressed his surprise over the fact that a professional inquiry comparable to his own had not been undertaken in India. These are the words of Mr. Ringberg. He also remarked on the fact that he had not been approached for relevant informa-

tion by the Indian authorities. Sir,the Swiss authorities are prepared to give assistance to Swedish Government as well as to the Indian Government

Sir, the crucial question in this debate is who are the real recipients, who are the real culprits who have deposited money in the Swiss Bank and how to find out the truth. Last year, when the hon. Prime Minister was holding the portfolio of Finance, when he replied to the debate, I did put a pertinent question and that is, will this Government request the Swiss Government to freeze the accounts as Madam Acquino made a request from Phillipines for which the Swiss authorities agreed and the accounts of Marcos and others were frozen? In reply to my question Mr. Rajiv Gandhi was pleased to "We will study what Madam Acquino did, whether Madam Acquino made the request, we will consider what happened there." Now I would like to ask whether this Government is even now prepared to make a request to the Swiss authorities to freeze the accounts. This is my question. Will this Government request the Swiss Government to freeze the accounts of the Indian beneficiaries or recipients as was done in the case Phillipines? Secondly, wiil this Government request the Swedish Prosecutor make a fresh investigation based upon the published relevant materials in the Hindu, have a fresh probe? May I ask Government to investigate Account 99921 TU of Svenska Incorporated in the Societe de Banque Suisse located at No. 2 Confedration. CH—1211 Rue de La Geneva? It is a specific demand. I will also refer to payments made to 'Lotus'. These were made into Societe de Banque, Suisse 2 Rue de La Confederation, and a payment was made also on 22nd December, 1986 of SHK 2.550,879. these are the questions. If the Government is sincere and honest, will it try to find, out the truth will it ask the Swedish Government. Prosecutor to start a fresh investigation? Sir, when the top executive of the Bofors visited this country during the month of September last year, those officials gave of Pitco and other companies to the names the Defence Minister. At that time Mr. K. C. Pant

[Shri V. Gopalsamy] was the Defence Minister and when I put this question to him he was pleased to state, "Yes, yes, they gave lot of materials." This is very serious because Pitco was mentioned then and now secret accounts are there commission money has been paid and whatever was stated by the hon, Prime Minister on the floor of the House has been proved wrong. He said that there was no commission, he said that there was no middleman. Whatever he has said on the floor of this House has been proved wrong. So, he should take the moral responsibility for misleading this House and also for misleading the people Of India. The people o 'ndia cannot be taken for granted. This amount concerning Pitcos comes to the tuns of Rs. 64 crores and the Prime Minister of this country comes to the Parliament and deliberately misleads and misguides. the Members stating that there Was no commission, no middleman no payment. Whatever he has said has been proved wrong. He should take moral responsibility. Mr. Arun Singh has proved that he is true to his conscience, because he had said: "If we are guilty, hang us". Now he. felt that somebody was guilty. He felt that Bofors had committed a breach of faith. He might have realised that some ope very close and dear to him might be guilty. He is true to his conscience. But at the same time he does not want to expose his that friend. Therefore, I understand that he has sent in his resignation.

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DR. NAGEN. SAIKTA (Assam); Sir, 1 associate myself with my friends on the Opposition benches who have spoken on this issue. The Bofors gun has made some. irreparable holes in the credibility of the Government. Repeated denials by the 'Government that there were no middlemen no Indians involved, no payoffs. have been proved to be far from truth. The CBI has made it known that the existence of Indian middlemen and the payment of pay-offs are beyond suspicion. It has done great injury not only to the Government but to the image of the whole nation. Before the eyes of the world, our country is known to be a

I country of corruption, a country of pay offs and a country of kick-backs. Therefore the poeple of India are very much concerned about it.

Aalready stated by my friends, documents published in The Hindu since April to June are there with all facts and figures before the people. It has now been proved that the Joint Parliamentary Committee which was constituted to go into the matter had worked like an agency of the Government to cover up all the misdeeds of the Bofors and its agents. The repeated demand of the Opposition to make a Member from the Opposition Chairman of the Joint Committee was turned down because the Government ap prehended that if an Opposition Member i was made -the Chairman, many things i under the carpet might be uncovered. N°w the Government is trying to say that they would ask Bofors to refund Rs. 64 crores.. What does it prove? J\* proves that what the hon. Prime Minister and the Defence Minister have stated in both the Houses there were no middlemen. Indians involved, there were no pay-offs by these words they have misled the House. It proves that JPC was an attempt to cover up the hard truths. It proves that in the most sensitive and the most important deals like that of Bofors, with which the sovereignty and. security of the country were associated the most corrupt practices of taking bribes in the name of pay-offs and kickbacks and winding up charges- are being adopted for the benefit of some individuals. In any other country, the Minister would have resigned on this. But in our country, not to speak of resigning. the Minister, including the Prime Minister himself is very much vocal to prove their innocence. I want to know from the Government whether the Government would admit that it misled the House with wrong information. I also want to know whether the JPC would be reconstituted with an Opposition Member as Chairman of the Committee, whether the contract with Bofors would be reviewed, whether Bofors would be insisted upon to come out With the truth, whether the Swedish Government would be requested to give information and whether Win Chadha and Hindujas would also be taken *to* task. 1 urge upon the Government to come out with the truth in the greater interest of the country. Thank you.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) Shri Chitta Basu.

SHRI VISHVJIT P. SINGH (Maharashtra); It is now enough. It is already late.

.(Interruptions),. .

SHRI CHITTA BASU (West Bengal): Mr. Vice-Chairman, Sir as you might have observed, a case has been sought to be built up by Members opposite that there is no fresh evidence after the report of the IPC. It has also been argued that the J PC report is a holy cow. Also it has been suggested by the honourable Defence Minister that the holier cow would be the CBI. Sir, I am constrained to say that these are nothing but fresh attempts at a cover-up operation, hush-up operation. It would be to th© benefit of the Members of the House to recapitulate the fresh documentary evidence which has been made available by the distinct service of The Hindu, a patriotic, nationalist, national newspaper of our country.

Sir, *The Hindu* documents have proved that Bofors did pay to its agents abroad in the howitzer deal, and these payments were nothing but unalloyed commission. And the so-called "winding-up charges", which has been the main theory on the basis of which the JPC report stands has been shattered, reduced to a shambles and destroyed altogether.

Then, Sir, *The Hindu* report has made it abundantly clear that some Indians have acted as recipients or conduits for the payments. It demolishes the claim of the JPC and also of the Government. As you might have known, these commissions were worked out on a percentage basis of the total value of the deal. This is also a fresh revelation. Bofors' claim that h terminated payments in December 1986 is a false one and the payments as the revelation says, continued till 30th

March 1987. This again proves the net propensity of Bofors, and these agreements between Bofors and Anatronics and between Bofors and Svenska display a very striking similarity. This is a new revelation. Mr. Chadha's very close connection with Svenska has also been revealed Svenska was paid Rs. 36 crores. It has been made clear that Mr. Chadha's services were not worth it. Mr. Chadha was perhaps a conduit. In that case, whom was the-money meant for if he was a conduit?

Apart from all these revelations of the Hindu, there are also other starting facts. Then' there are also earlier > lations about Moresco, Pitco the "Stern" 'magazine's disclosures and various other things. Due to want of time I don't want to mention them. Therefore, the claim, the argument that there is no fresh evidence which calls for further enquiry falls through. It does not hold water. It is altogether untenable. Therefore the case remains, there should be a probe into these payments or kickbacks.

Now, Sir. I am very surprised and astonished to know or to learn, to hear the line of defence taken by the Minister of Defence. Sir, if you permit me ' to say I have great esteem for him, but the line of argument that he has taken all this time is nothing but deceitful. Therefore, it does not carry conviction either with this House or billions of people outside. His argument leads me to conclude that the Government is still clinging to its earlier decision, a painful, hateful decision of carrying the operation of cover-up and disinformations. All through the debate, all the time he has merely taken that line of defence which I have characterised as deceitful one.

Sir I am further astonished to see that the Minister of Defence has shamelessly reproduced what has been said by Bofors. Enough proof T have got with me, by which it can be proved that it has I been always practised, it has always been the habit of Bofors not to speak truth. If you allow me to use the word "He", they 1 have used lies. In spite of knowing it

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I am pained to say that this Government Rajiv Gandhi's Government considers itself merely a servant and Bofors the master. The Government should be servant of the people. It should not become a servant of a company like Bofors. This pains me most, and, I think, Sir; this will pain you also.

.Sir, I am astonished to find that some of the Members opposite have started questioning of "THE HINDU" authenticity documents. But I have noticed and you have also noticed that the hon.. Defence Minister has not challenged the authenticity 'THE HINDU" documents. If he does it today it is up to him. But, as I have observed, as I have noticed, he has not yet himself denied or rather questioned the authenti-6 P.M. city of "The Hindu" documents. But naturally some of the Members had to do their job and they have done so. He is very silent. The verv fact that he has not challenged, i' leads to certain conclusion. The conclusion is that the Government have accepted that the Hindujas and Chadha are pay-payments. agents they received Therefore, he is keeping silent. The Prime Minister made a comment that no no!itici::n his received any payment. Yes, Hinduias not politicians; ves, Chadha is not a politician But they received it. Therefore the comment of the Prime Minister the no politician has received the money indirectly proves the correctness of the Hindu documents

I would like to raise only one question. He is on record to say that if somebody asks the Minister and the Government the question as to why he has not approached the Government of Switzerland for identification of the real beneficiaries of the money he called it as an unpatriotic act. I am raising that question also, would he call me an unpatriotic person? If he Wants, he may I am also told that the Government did not approach the Govern-

ment of the United Kingdom to furnish all the information regarding the trading practices of the A.E. Services. Why did the Government remain silent on that?

Lastly I would like to say there is no doubt that the Government has been found guilty of supression of truth. This Government has institutionalised corruption and this Government draws its sustenance from commissions, cut-moneys and kickbacks. If at all the Government is sincere to prove that they are not doing so, then the only way open to it is to institute another JPC to go into the fresh documentary evidence and find out the truth. CBI is concerned, as I have So far as the mentioned earlier, it is not a holy cow. It is nothing but an agency of the Government. It is nothing but a limb of the Government So, any decision given by the CBI cannot fact or any be trusted. And if you want to build up your trust and if you were to renew your credibility, it is in your own interest that you agree with the proposal of having a second JPC. The JPC is the only Parliamentary institution and the Parliament alone can condone you. Therefore. I think good sense will prevail On them and they will accept the proposal of 'he second JPC.

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You call it by any name, rose will continue to give its fragrance to all. particular case it seems to be all the more apt. Today, the Members opposite were very keen on proving that it was all either termination money or cancellation money but not commission and when that is done they are satisfied If it is termination or cancellation charge, termination for. what? Cancellation of what? A new term for these agents first appeared in connec-'ion with Bofors deal, that is. consultants. All these companies are not known to have any knowledge in the field of arms manufacturing or arms dealings and other things. What was the object for the agreement with these companies or whatever they may be called?

The Swedish Audit Bureau without naming the company referred to three payments made by A.B Bofors. They said that the names were made known to them on the guarantee that names won't be di-

vulged to the Government of India or any other Now, the peculiar thing which the Government of India is doing in this matter from the very beginning, they have been dragging their feet. They are trying to say that the Government of India on its own initiative took up all investigations but the fact is completely the other way round. They need constant prodding either from Swedish Radio or from the Opposition or from the press to make them get information as lotus unfolds it-As you know, in this self petal by petal. particular case the identity of 'lotus in the Swiss Bank is a great mystery and there has been no effort on the part of the Government of India to resolve the mystery. If the CBI is now called in question, it is because of this Government. CBI went on globe trotting to find out the addresses of certain companies made in connection witli this contract and it came back with a nil report or rather say by plugging all the loopholes in finding the true identity of these companies!. If nobody feels secure with the enquiry on documents published by the "Hindu" in the hands of the CBI, the Government has to thank itself and no one else. Opposition is the watchdog of democracy and if question arises regarding the manner in which the country is run, regarding the integrity of the ruling powers because of their diabolical role, they just cannot remain satisfied with the strange statement from the Prime Minise, that "I and members of my family are not involved in any financial deal" or producing a certificate from this particular company that Prime Minister of India has no the connection with these things. This is something which the Opposition pointed out was derogatory to the office of the Prime Minister of an independent country that he would have to secure a certificate from a company which trades in weapons destruction and which in its own country is blacklisted for trading with countries like South This is a record which Africa and Iraq. should not inflate the ego of the ruling party. It should take the issues raised in a proper spirit and try to explain as to what actually happened. The fact remains that Bofors company entered into certain deal with some company whose credentials are not known, whether they were paid

Rs, 64 crores, Rs. 170 crores or Rs. 340 crores. The question is even after the announcement by our Prime Minister and earlier decided by the Defence Ministry that no commission agent should be there in the defence deals, the agreement with Bofors was not abrogated, even after it came to be known that A.B. Bofors entered into this agreement, even after it was known that A.B. Bofors made certain payments, even after A.B. Bofors taking shelter behind the clause of confidentiality. A company's confidentiality is not the same as the Official Secrets Act of trie Government and A.B Bofors wag allowed to go seot-free with all these things. Naturally, it raises the suspicion as to what was behind the temerity of the Government of India in relation to A.B. Bofors. Why they are not prepared to just chuck out the agreement? It has been admitted, as the press report goes, by an hon. Member of Indian cabinet, Shri P. Shiv Shanker, to be precise, that India has the wherewithal to manufacture such gun. Again, A. B. Bofors was not the only company which Was able to supply these guns. Then, why such soft pedalling with A.B. Bofors? It is something fishy.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please conclude now.

PROF. SOURENDRA BHATTACHAR-JEE: It is not a question of affecting the morale of our defence forces. It is not the defence forces who are responsible for the deal. It is the political leadership of the country, who are responsible for this deal and it is under their inspiration that when in the Lok Sabha, the adjournment motion on Bofors was disallowed and on the occasion, when the report was submitted, Door, darshan displayed the functioning of the Bofors gun, how it functions in different areas. I had no occasion to see such a display in connection with a debate in the House but for this. This commissioning of the T.V. which is supposed to serve a particular purpose of the ruling party is a further addition to the minus points of the Doordarshan which is another institution that is further being denigrated by the Government itself. Therefore, I appeal let the Government pay heed to the suggestion of the Opposition that another Parliamentary Committee be formed. If they

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want to save their faces, in view of the fresh facts available in this connection, a Joint Parliamentary Committee should, be formed with a Member from the Opposition as the Chairman, as was proposed earlier by the Opposition. It is not that there is a lack of faith from this side of the House in the Members of that side. But appearances are also important. Therefore, a Chairman from the Opposition, if it vindicates the position of the Government, that will stand on a far more solid ground. Taking that factor into account, I request them to agree to this proposal.

With these words, I thank you. Mr. Vice-Chairman, for giving me this opportunity

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): The discussion is concluded and the Minister will reply later on. Now, the House stands adjourned and will meet again tomorrow, the 4th August, 1988 at 11 A. M.

The House then adjourned at seventeen minutes past six of the clock till eleven of the clock on Thursday, the 4th August 1988.